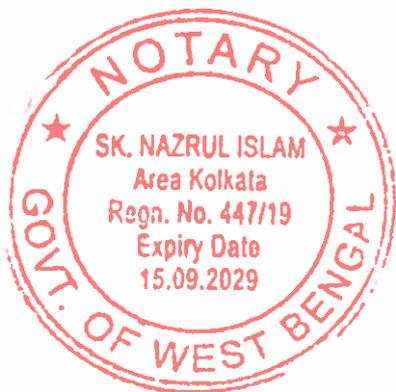


S.L. No. 116

X

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, EASTERN
ZONE BENCH AT KOLKATA**

Original Application No. 126/2025/EZ



In the matter of:

Santosh Singh

...Applicant

-Versus-

The State of Bihar & Ors.

...Respondents

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Date: 19/11/2025

Place: Kolkata.

Filed by:

Surendra Kumar
Mr. Surendra Kumar,
Advocate,
"Hastings Chamber", 7C,
K. S. R. Road, 2nd Floor, Room
No. 206, Kolkata- 700 001.



X

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, EASTERN
ZONE BENCH AT KOLKATA**

Original Application No. 126/2025/EZ



In the matter of:

Santosh Singh

...Applicant

-Versus-

The State of Bihar & Ors.

...Respondents

COUNTER AFFIDAVIT ON BEHALF OF RESPONDENT NO. 4, i.e.

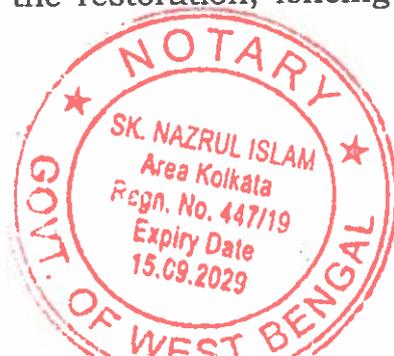
District Magistrate

I, Navneet Kr Sinha, s/o Late Kamal Kr Sinha, aged about 30 years, by occupation - Government Service, presently posted as Revenue Officer, having its office at Circle Office Sandesh Bhojpur, 802164, presently halting at 7C, K. S. R. Road, Joljata- 700 001, do hereby solemnly affirm and state on oath as under:

1. That I have made myself acquainted with the facts and circumstances of the Original Application filed by the applicant and I have thoroughly gone through all the documents pertaining to the subject matter of this instant case. That I am the duly authorized on behalf of Respondent No. 4. I am competent to swear this Counter Affidavit on behalf of the Answering Respondent and the contents herein are based on my personal knowledge, information derived from official records, and legal advice received, which I verily believe to be true and correct.

✕

2. That this Counter Affidavit is being filed in response to the Original Application No. 126/2025/EZ filed by the Applicant, Mr. Santosh Singh, and pursuant to the order dated 7th August 2025 passed by this Hon'ble Tribunal directing the Answering Respondent to file its reply/response.
3. That the respondent no. 4 (shall be referred as answering respondent hereinafter) has been advised to deal with only those contentions which are relevant and material for effective and proper adjudication of the issues involved in the instant case and save and except what are matters of record and save what are expressly admitted by me hereinafter I emphatically deny each and every contention as made/raised in the said application as if the same are expressly denied by me in seriatim and specifically traversed.
4. That at the outset, the Answering Respondent expresses its utmost respect for this Hon'ble Tribunal and reaffirms its unwavering commitment to environmental protection and preservation in accordance with all applicable laws, rules, and regulations. The Answering Respondent has consistently endeavored to discharge its statutory obligations with the highest degree of diligence and responsibility.
5. That the present Application has been filed for direction to the respondents 1 to 5 to take action against the respondent no. 6 to 11 who have encroached the pond located in Khesra 2035 and 2039 in village Nasratpur, block Sandesh, district Bhojpur, Bihar, and to take all necessary steps to remove the debris and wastage from the pond, and thereafter to ensure the restoration, fencing and safeguard the pond from the pollutants.





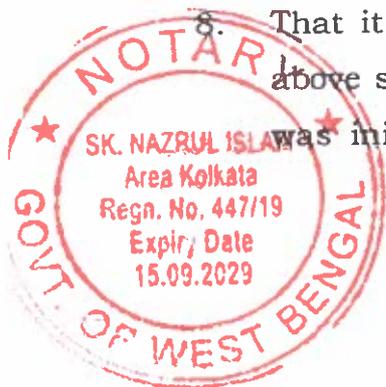
6. That it is submitted that one local resident Balmukund Singh, the father of the Applicant, has submitted a representation for action against the encroachment in Mauja Nasratpur, Revenue Thana 187 Khata no. 567 Khesra no. 2038, 2035 and 2039 Area 10 decimals, 26 Decimals and 44 decimals respectively which is recorded in Survey Khatiyaan as a Raiyati land and Anabad Sarv Sadharan land.

Copy of the representation made by the resident Balmukund Singh, father of the applicant is annexed herewith and marked as Annexure R/1.

7. That it is submitted that the Notice was issued on 18.03.2025 to both the parties to appear on 24.03.2025 in Thana Janta Darbar at Sandesh. Both parties appeared on 24.03.2025 and Balmukund Singh alleged that the second party has filled soil to make Rasta (pavement) in his raiyati land at Mauja Nasratpur Khata no. 274 Khesra no. 2038 Area 10 decimals. Both the parties agreed for measurement on 05.05.2025. Upon measurement it was found that it is a raiyati land and nothing has been done on the said land by another party. Thereafter a Notice vide letter no. 738 dated 23.05.2025 was issued for measurement on 02.06.2025 for other Khesra 2035 and 2039.

Copy of the proceedings and order sheet of the CO-SHO joint hearing of the said land dispute in janta darbar at Sandesh Police station is annexed herewith and marked as Annexure R/2.

8. That it is submitted that on 14.06.2025 upon Balmukund Singh's above said representation, Land Encroachment case no. 06/2025-26 was initiated and the Revenue Karmchari and the Incharge Circle

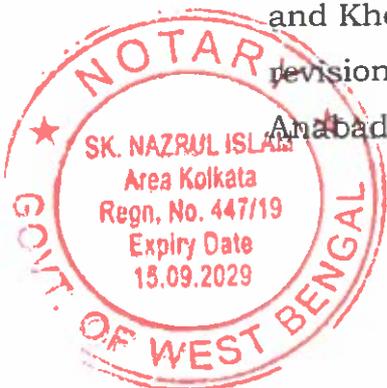


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Inspector was asked to submit the report and the Circle Amin was asked to submit the measurement Report.

Copy of the inspection report of Revenue Karmchari and the Incharge Circle Inspector and the measurement report of the Circle Amin are annexed herewith and marked as Annexure R/3 and R/4 Respectively.

9. That it is submitted that the Revenue Karmchari and the Incharge Circle Inspector reported that the land at MaujaNasratpur, Revenue Thana 187 Khata no. 567 Khesra no. 2035 and 2039 Area 26 Decimals and 44 decimals respectively is recorded in Survey Khatiyan as Anabaad Sarv Sadharan kismgaddha and has been encroached by filing it with soil. The Circle Amin submitted the Measurement- Report wherein it was reported that Lavkush Singh son of Haridwar Singh and others have encroached the said land. Accordingly Notice vide letter no. 1008 dated 03.07.2025 in Prapatra-I u/s 3 of the Bihar Public Land Encroachment Act 1956 was issued to the Encroachers to submit their show cause with supportive documents. A Public Notice dated 03.07.2025 was issued to remove the encroachment from the said ditch. One encroacher Santosh Kumar Singh son of Harendra Singh appeared and submitted that with the consent of local villagers it was filled with soil to make pavement and villagers also made submission that the pavement has been made by filing soil on the kaccha passway used by villagers from the time immemorial to cross the gaddha. Again, Notice in Prapatra -I was issued vide letter no. 1083 dated 17.07.2025. The present fact is that Khesra no. 2035 and 2039 are filled with water and Khesra No. 2037 is in between Khesra No. 2035 and 2039. As per revisional survey Khesra No. 2037 (Khata No. 567) is also recorded as Anabaad Sary Sadharan Kism Gaddha. The said encroachment had

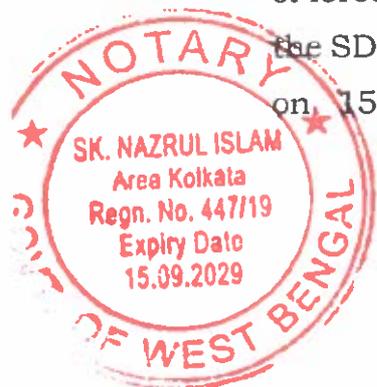


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been done by filling the soil in the area of the portions of the Khesra no. 2035 ^{and} ~~and~~ 2037 to make a Kaccha road in between Khesra No. 2035 and 2039.

Copy of the application submitted by the villagers of the village Nasratpur is annexed herewith and marked as Annexure R/5 Respectively.

10. That it is submitted that since the encroachers failed to submit any document in their support, the Final Order u/s 6(1) of the Bihar Public Land Encroachment Act 1956 was passed on 08.08.2025 declaring the land at Mauja Nasratpur, Revenue Thana 187 Khata no. 567 Khesra no. 2035 and 2039 Area 26 Decimals and 44 decimals respectively as a Public Land as defined in section 2(2) of the Bihar Public Land Encroachment Act 1956, and direction was issued to issue the Notice in Prapatra-II u/s 6(2) of the Bihar Public Land Encroachment Act 1956 to the encroachers to remove the encroachment. Accordingly, Prapatra -II was issued vide letter no. 1188 dated 08.08.2025 to remove the encroachment by 22.08.2025 and again vide letter no. 1230 dated 25.08.2025 to remove the encroachment by 02.09.2025.
11. That it is submitted that since the encroachment was not removed by the encroachers, hence Sub Divisional Officer, Sadar Ara was requested vide letter no.1266 dated 03.09.2025 to provide Police Force and the Magistrate to remove the encroachment on 06.09.2025. But due to Hon'ble Chief Minister programme at Ara, Bhojpur the police force was deployed in law and order duty hence the sufficient amount of force could not be sent to remove the said encroachment. Therefore, the SDO Sadar Ara has again been requested to provide the police force on 15.09.2025, vide letter no. 1283 dated 8/09/2025 so that



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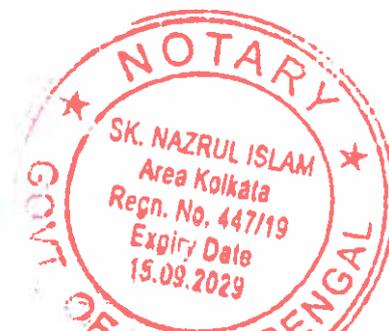
encroachment from the said ditch may be removed peacefully. However encroachers have started demolishing the kaecha road in area of the portions of khesra no. 2035 and 2037 in between khesra no. 2035 and 2039 as on 09/09/2025.

Copy of the letter no. 1283 dated 08/09/2025 and photograph of demolishing drive of the said encroachment are annexed herewith and marked as Annexure R/6 and R/7 Respectively.

12. That it is submitted that the said encroachment was removed partially as can be seen from photographs of the said sites. Thus the Encroachers have been directed to remove the rest encroachment completely. The same has been duly complied and the encroachers have demolished the said kaccha road in between the Khesra no. 2035 and 2039 completely by employing JCB Machine and labourers on 17/10/2025. Now the encroachment in question in the present original application of the applicant has been removed completely by the encroachers themselves.

Copy of the order sheet of Encroachment Case No. 06/2025-26 and Photographs of the said site after removal of encroachment is annexed herewith and marked as Annexure R/8.

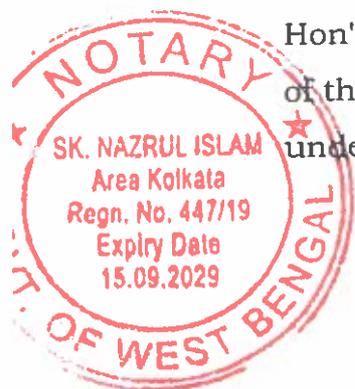
13. That it is submitted that in compliance of the Hon'ble National Green Tribunal Order dated 07.08.2025, the Joint Committee (consisted of 1. Dr. Shashi Shekhar. Additional District Magistrate, Bhopur- Arrah, Bihar. 2. Shri Sukhendu Biswas, Scientist 'B', CPCB, Regional Directorate. Kolkata. 3. Shri Nalini Mohan Singh, Scientist, (BSPCB), Patna) had visited the site on 03/09/2025 and prepared its report which is being annexed here.



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Copy of the report of the said Joint committee is annexed herewith and marked as Annexure R/9.

14. That the duly constituted said joint committee has observed that the local villagers have constructed an unpaved connecting road in the area on the portions of Khesra No. 2035 and 2037 in between Khesra No. 2035 and 2039 and the ADM Bhojpur has directed the Circle Officer that there will be a single Gaddha (Pond) and no encroachment be allowed. In compliance the said encroachment (unpaved connecting road) have been removed completely by the encroachers and now there is a single Gaddha (pond) constituting Khesia No. 2035 and 2037. The photographs of the site after removal of the said encroachment have been annexed as Annexure-R/1.
15. That the said Joint committee has further observed that an old dumping of legacy waste (about 4-5 truckloads) was found at the gaddha (pond) bank of Khesra 2039, with an approximate size of 30 feet X 12 feet. The ADM Bhojpur has instructed the BDO, Sandesh to ensure that the legacy waste is removed on a priority basis and the earliest. The BDO, Sandesh has informed that in compliance of the said instruction, the said legacy waste has been removed.
16. That the Answering Respondent reserves its right and seeks leave of this Hon'ble Tribunal to file such additional affidavit, supplementary documents, clarifications, or rejoinders as may become necessary in the course of the present proceedings, or as may be directed by this Hon'ble Tribunal in the interests of complete and effective adjudication of the environmental issues raised herein. The Answering Respondent undertakes to promptly comply with any further directions that may



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be issued by this Hon'ble Tribunal and to provide any additional information or material that may be required for the proper disposal of the present matter.

17. That the answering respondent is fully committed to the conservation and protection of environment within its jurisdiction and has been taking all necessary steps within its powers to prevent any illegal activities that may adversely affect the residents of the said area.

18. That the answering respondent states and submits that they are ready and willing to abide by the orders/directions made by this Hon'ble Tribunal and has taken all possible steps to comply with the directions of the Hon'ble Tribunal and will continue to coordinate with appropriate regulatory authorities for environmental protection.

19. I state that the statements contained in Paragraphs no. 1 to 18 are true to the best of my knowledge and belief, those made based on the records which I verily believe to be true and the rest are my humble submissions before this Hon'ble Tribunal.

(Narmeet Kumar Sinha)
DEPONENT 19/11/2025

Prepared in my office
& Identified by me

Surendra Kumar
Surendra Kumar

Advocate

BEFORE ME

NOTARY PUBLIC

Solemnly Affirmed and
Declared before me on the
Identification of the Advocate

(Signature)
Notary
SK, Nazrul Islam
Notary, Govt. of W.B
Govt. No. 447/19
City Civil Court, Calcutt



19 NOV 2025

~~11~~

VERIFICATION

Verified at Kolkata by the deponent above named on this the 19th day of November, 2025, and say that the contents of this affidavit made in paragraph nos. 1 to 19 are true to my knowledge and information derived from records which I verily believe to be true and the rest are my respectful submissions before this Hon'ble Tribunal.

Nausrat Kumal Aha
DEPONENT 19/11/2025



सेवा में,

अंचल अधिकारी - महेदप,

संदेश - जिला - मोजपुरा आरा

महाशय,

आवेदक कुं. में - बाल मुकुंद सिंह - सेवा

निवृत्त - पुलिस - अवर - निरीक्षक - विद्यर - पश्चात्

सम्पत्ति - लगभग - 82 बीघा सी. वर्ग कि. बुर्दे - कुमुम

अपने शारीरिक कामता से - कमजोर - एवं अ-स्वस्थ -

व्यक्ति - पिता - स्व. रकटु सिंह साकि - एवं - पौ. -

ग्राम - नसरत - पुर - धाना - वी अंचल - संदेश - जिला -

मोजपुरा आरा

[1]

पहले अतीव सम्मान पूर्वक भी माने जा साकर

सुचित करवा है - निम्नलिखित मामला के सम्बन्ध में

वास्तु करने आवश्यक कानूनी कार्रवाई के लिए

जी. कुद - इस प्रकार से है - क्रमशः

[2]

पहले जिला - मोजपुर में धाना वी अंचल संदेश

के अन्तर्गत - वाके मोजा / ग्राम - नसरत पुर - धाना - नं.

187 में - विद्यर सरकार के जमीन सर्वेक्षण नं.

566 - में - प्लॉट नं. क्रमशः 2035 एवं 2039 -

से सम्बन्धित - गड़ये कि लम्बाई है - 12 -

से दक्षिण तक लगभग 500' पाप - सा - फिट

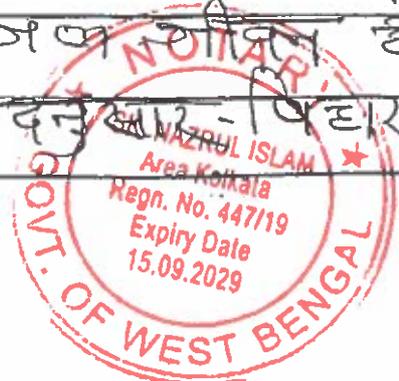
एवं चौड़ाई है लगभग 450' चार - सौ पाप

फिट के गड़ये में सदिये पूर्व से पानी जल

भरा रहता है जो कि जल निकासी हरिषाही

पोजना अन्तर्गत है तदनुसार - विद्यर - सरकार

श्री A
र/र/र
10-02



द्वारा जारी दि. 23/3/19, आदेश. वर्ष 2019 में
अल जीवन. हरिपाली-पौजना संरक्षण के
लिए - रेकॉर्ड कि. वा. सं. 1

13) पद. कि. इल प्रकार. स. तथा कपित श. 2/खैख
नं 2039 के बाद पूरव तरफ. में. प्लॉट. खैख नं
2038-जमीन शकवा 10 दस. डी. 0 के सम्बन्ध में
सर्वे. स्वतियान. निम्न प्रकार. से है.
मौजा. ग्राम. नसरपुर - खाना. सं. देश. पाना.
नं 187- सर्वे. खाना नं 0 - 274- खैख नं 2038
जमीन. शकवा 10 दस. डी. 0 - दालान/पाप पोखरा. 1
मनवाचन. सिंह. पिता. खं. जगु सिंह - 1 एक. अंश /
बौ. शकु सिंह पिता. देवन सिंह - 1 एक. अंश. आदि
राजपुत निवासी. निज ग्राम - नसरपुर /

14) पद. कि. उपरोक्त जमीन. प्लॉट खैख नं 2038
के स. उत्तर तरफ. में. प्लॉट खैख नं 2037 जमीन
शकवा 7 सात डी. 0 के दर्भान में. मेरे पिता व ब. के श्री
शकु सिंह के द्वारा 1 एक पैड़ बेल के 1 एक
पैड़. साम. के 1 एक पैड़. व. 2. एवं एक पैड़ नीम के
औ. कि. विगत सा. 6 वर्षों के अमी तक ल. के
कायम. वा. कर. कर. है. मेरे द. व. ल. क. में उक्त जमीन पर.

15) पद. उल्लेखनीय है. रिमिजनल. सर्वे. वर्ष 1966/67
में उपरोक्त जमीन शकवा 7 सात डी. 0 के लिए श्री शकु
सिंह के नाम से खाना. पाना के लिए खाना. ग. मी
दिपा. बा. पा. था. परन्तु उसके बाद श्री. सर्वे. व.
स्वतियान जारी किया गया.

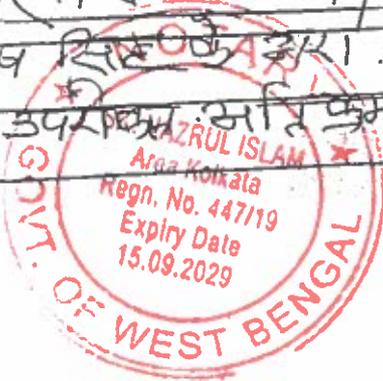


13/4

नाम से जो कि सर्वथा अनुपि⁹² हतदनुसार प्रसंगिक
 परिशीला अधिनियम 1963. चापा प्रति संलग्न है एन/र
 [1] कच्चा चारी के जमीन पर अधिकार जमान का
 एक है. श्रमी की है. दिनांक- 8/8/2019 के पाए
 अपापा देशान

5) यह कि तथा कपित उक्त प्लॉट नंबर 2039-ए
 2035 से सम्बन्धित गड़ह जमीन के उत्तर. पश्चिम तरफ
 श्री. मकान है. श्री. सन्तोष सिंह पिता. एवं हजारी सिंह के
 वंशजों को-जो कि काफी दवा एंव बाँडवली. बाँड है,
 उयम. श्री. सन्तोष सिंह पिता श्री. हरेंद्र सिंह उर्फ मूर
 सिंह-जाबू कारो वारी रहे काफी रूपपा. पैसा वाले व्यक्ति
 हो गए. इस प्रकार के अपने धन वल के श्रे पर
 अपने सहित अपने. शानिलाल परिवार के लिए-साथ
 विशेष-स्पेशल-रीड-सड़क बनवाने के लिए मेरे माहली
 पुस्तनी जमीन. प्लॉट नंबर 2038-को अति कमज
 करत हुए-लक्षमता 20-विस करों के डरा. भ्रवाए
 जा रहे है मिट्टियाँ को-उक्त गड़ह से सम्बन्धित जमीन
 प्लॉट नंबर 2039 में उत्तर तरफ तथा नंबर
 2035 में पूरव से पश्चिम तरफ में अपने मकान तक
 तदनुसार. नीच प्रमाण लक्ष है कि जल जीवन-हाियाली
 योजना के अन्तर्गत सरकारी गड़ह को. जा-जपर वही
 अति कमज किया जा रहा है उक्त श्री. सन्तोष सिंह
 पिता श्री. हरेंद्र सिंह उर्फ मूर सिंह तथा उक्त. स. मी
 दवा. एवं बाँडवली परिवार के डरा

6) यह कि उक्त श्री. सन्तोष सिंह के डरा. किए जा रहे
 है — तथा कपित उपरोक्त अति कमज-एवं भ्रवाए



415

मिडियाँ भी तत्काल प्रभाव से रोक वागान के लिए
 श्री संतोष सिंह अपने मी० न० 9931875332 - 9.33
 पूर्वान में पटना अपने निवास मकान के अपने मी० न०
 9955522893 के द्वारा सुप्रीम कोर्ट में अपील
 की है -

II मेरे मातृ-पुत्री बालाम प्लॉट खे कर न० 2038
 के उर्वर तरफ में खाली जमीनी का अनाधिकृत रूप से
 नि. अतिक्रमण कर डर-मिडियाँ भर डकटरों के कवापी
 नहीं की जायें।

III प्लॉट खे कर न० 2039 एवं 2035 से अनुचित
 जमीनी के दुरुपान में सदियों से काम-वापर
 कर रहे बाइको अतिक्रमण नहीं किया जाय तथा
 उस डकटरों के मिडियाँ की नहीं भरवाय जाय -
 कृपा कि जूल जीवन शिपाली योजना के अन्तर्गत
 उक्त बाइको

अतः श्री मान. संपला. दि. करी महोदय से
 निवेदन है कि - जूल जीवन शिपाली योजना के
 अलाक में श्री संतोष सिंह के विरुद्ध में आवश्यक
 कानूनी कार्रवाई करने कि कृपा किया जायें।
 ला क हिसाब

पिश्वाख-मागन

जाल सुकुद सिंह दिनांक 6/3/2022

(अनुलग्न संलग्न है पता पर)
 गदनी-पारा-रोड न० 1 -
 महाला-नूपार-पुर-डीहरी-सी रोड
 गुप्ता कम्पलकष फर्स्ट फ्लोर -
 पो० जी० पी० सी० पहा - 800008 -
 मी० न० 9955522893 9393936931



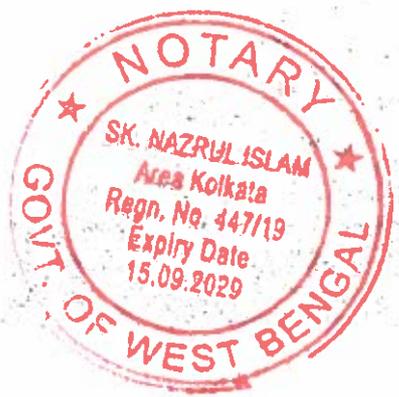
-16-

[5]

प्रमिलिपि प्रेषितः—माना एपिस मसिदप. संदेश
को. सुपनाप. एव क भावदपक. कृपाय

काल सुकृदहि

6/2/2025



कार्यालय अंचलाधिकारी, सन्देश (भोजपुर)।

आदेश फलक

थाना जगता सरकार।

दिनांक

वादी:- कलि मुकुन्द सिंघे, पिता- स्व. रजदु सिंघे
 प्रतिवादी:- सतौष सिंघे, पिता- श्री दहेन्द्र सिंघे इफ् मुभां सिंघे

वादी श्री कलि मुकुन्द सिंघे पिता स्व. रजदु सिंघे
 ग्राम न.स. 274 पंचायत चिन्मोम थाना संदेश अंचल संदेश
 जिला- भोजपुर द्वारा अधोहस्ताक्षरी के समक्ष मौजा न.स. 274 थाना नं०.....
 खाता सं० 566, 274 क्षेत्रा सं० 2035, 2039, 2038 कवा.....
 पर भूमि विवाद निराकरण हेतु आवेदन पत्र उद्देश्य गया है। जिसकी सुनवाई अधोहस्ताक्षरी एवं आनाध्यक्ष संदेश, अन्तर्भावार्थ/यवग द्वारा संयुक्त रूप से थाना परिसर संदेश में की जायेगी।
 अतः उभय पक्षों को निर्देश निम्न करें। अभिलेख दिनांक:- 24.03.25
 को उपस्थापित करें।

लेखापित एवं संशोधित।


18.03.25
 अंचलाधिकारी,
 संदेश।

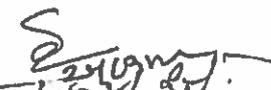

18.03.25
 अंचलाधिकारी,
 संदेश।

24.03.25
 प्रथम एवं द्वितीय पक्ष दोनों उपस्थित हैं। प्रथम पक्ष द्वारा बताया गया कि खाता-274, क्षेत्र-2038 रकबा-10 जो जो कि प्रथम पक्ष का क्षेत्रीय क्षेत्र है। उस पर द्वितीय पक्ष द्वारा कोई भी कवा कवा जा रहा है, जहाँ कि द्वितीय पक्ष का उद्योग है कि मैं प्रथम पक्ष के क्षेत्रीय क्षेत्र की नीम के रकबे का निर्माण



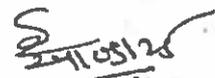
नही किता है। मापी डू हीनो फका
 सहमत है। मापी अफरान्त पुन! डूक वाफ
 की कुनवदि की जायेगी। मापी डूक
 प्रथम फका को अतीव करने की सलाह
 की गई है।

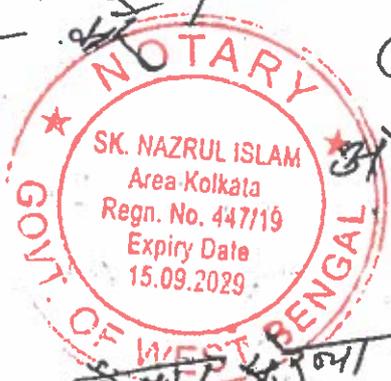

 अं अं

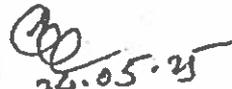

 आना डूक

वर्ष 2022 तक

24.05-25 प्रथम फका अनुपस्थित है। द्वितीय फका
 अनुपस्थित है। प्रथम फका का अन्त डूक डूक
 में 28.07.22 एवं पुन! 05-05-25 को की गई
 मापी में काफी अन्तर है। पुन! डूक वाफ की
 कुनवदि 26.05-25 को 11 वजे स्वामीन आना
 में की जायेगी। हीनो फका को दिनांक 26.05.25
 के लिए सूचना निर्गत है।


 आना डूक




 24.05.25
 अं अं

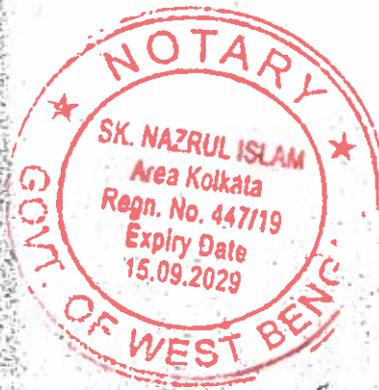
26.05.25
 प्रथम फका की स्थिति अति खराब है। मापी अतिक्रमण प्रथम
 की मापी की जा चुकी है। पुन! खेसरा खेसरा 2035 व अन्य की मापी
 डूक सूचना निर्गत करने डूक वाफ की अतिक्रमण प्रथम
 की जाती है। एवं खेसरा खेसरा 2035 व अन्य

-1*-

पर अडार अतिथिपत्रा कापी जाती है जो अतिथिपत्रा
वाफ केपरित्त करते हुए अतिथिपत्रावाफ अतिथिपत्रा
पारित्त करें!


26.08.25
अ. अ.


26/08/25
मानाथिपत्रा



श्रीवा में

आंचलाधिकारी संदेश, गोपपुर

विषय- आदेशक संतोष सिंह पिता- बालमुकुंद के आदेश के आलोक में खाना- 187 खेला- 2035, 2039 का मौज प्रतिफल

प्रमाण,

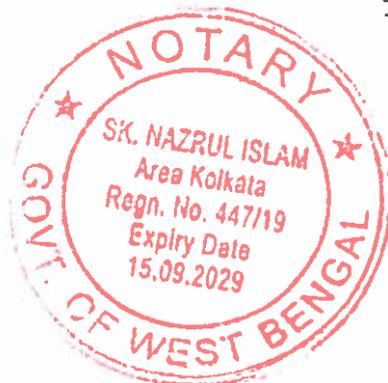
उपरोक्त विषय के आलोक में खाना मौज किता तथा खानीय मोती के मूल्यांकन में पाया कि पंचायत-पिछोला मोजा- नखतपुर खाना- 567 खेला- 2035, 2039 खाना 26 डी, 44 डी में कुछ शमीले के द्वारा मिट्टी अलग कर खाता निर्माण किया गया। नखतपुर के ही संतोष सिंह पिता- श्री बालमुकुंद सिंह के द्वारा आपत्ति किया गया है अतः आंचला अधिकारी के आपी के उपरोक्त यह पता चल पायेगा कि किया खेला गढ़ा अनिश्चित किया गया है

अतः मौज प्रतिफल जारी की सेवा में

आज्ञात काल तक खेले खाते समिति।

23-05-23

SK
Sik

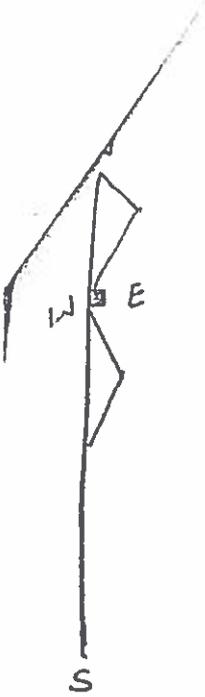


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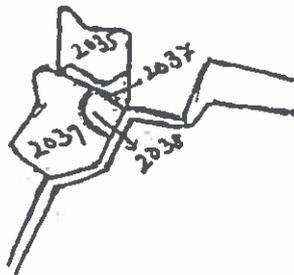
Annexure - R/4

मौजा - नसरतपुर
 खाता क्र - 567
 खसरा क्र - 2035, 2038, 2039, 2040
 सन् - 1970-71 ई०
 राजस्व था० - आरा
 अंचल - संदेरा

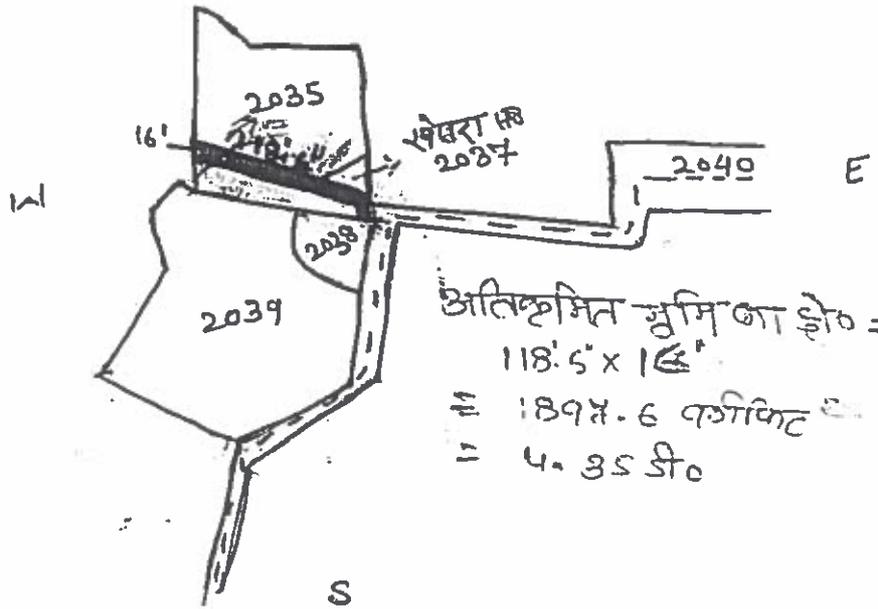
गजनी नक्शा



द्वैस क्षेत्र



अतिक्रमणकारी का नाम -
 लक्ष्मण सिंह, लडौरह

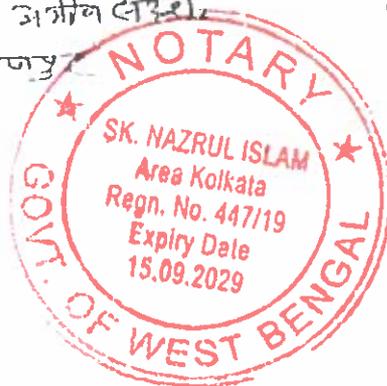


अतिक्रमण भूमि का क्षेत्र =
 $118' 5'' \times 16'$
 $= 1898.6$ वर्गफिट
 $= 4.35$ बी०

०९.०६.२५

आदिपराज
 अंचल अमीन संदेरा,
 मीरपुर

उमेश कुमार
 अंचल अमीन संदेरा
 मीरपुर



Annexure-R/5

सेवा में,

अंचलीयकारी महाशय,

संदेश नगरपुर

विषय:- सर्व सम्पत्ति से गद्दा को भरकर रास्ता बनाने के संबंध में
महाशय,

सर्वजन्य निवेदन इस प्रकार है कि हम सभी ग्रा-पीप जनता ग्राम-
नसरतपुर मधाना- संदेश, अंचल- संदेश के निवासी हैं। श्रीमान नसरतपुर
में जो गद्दा में उत्तर जाने से समस्त ग्राभिणों को कठिनाई का
सावना करना पड़ता था।

इसलिए हम सभी ग्राभिण जनता नसरतपुर ने सर्वसम्मति से ऊक्त
गद्दा में 15 फीट चौड़ा मिट्टी भरकर रास्ता बनाया गया ताकि सभी
ग्राभिणों को आने जाने में कठिनाई ना हो।

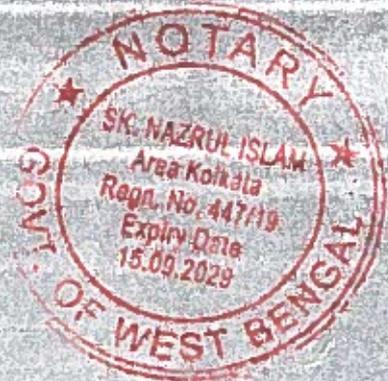
अतः श्रीमान से नम्र निवेदन है कि ग्राभिणों को
भलाई को देखते हुए उचित निर्णय लिया जाय इसके लिए हम सभी ग्राभिण
जनता आप श्रीमान का तदा आभारी बने रहेंगे।

आपका विश्वासी

नसरतपुर के सभी ग्राभिण जनता
का वस्ताधर

श्रीमान उमाचं

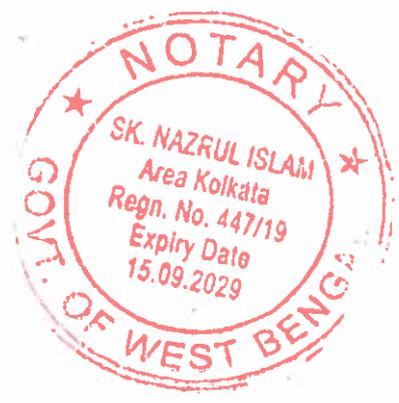
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1. जशो क लखार सिंह
2. ओम प्रकाश तिवारी
3. देशरथ सिंह
4. जगम कृष्ण सिंह
- 5 - हरिन्द सिंह
6. विहड कुमार
7. सुरेन्द्र सिंह
8. संतोष कुमार सिंह
9. बाल राम सिंह
10. Mukesh Kumar Singh
11. चंद्र कुमार
12. Beenu Sharmay
- (13) विजय रजक
- (14) राजेश चंद्र
- (15) संजय रजक
- (16) विमल बाबू महरा
- (17) बाल सिंह
- (18) विनोद सिंह
- (19) Akkeel Kumar
- (20) महेश राम
- (21) अरुण रजक
- (22) Upendra Kumar

- (25) शिव कुमार वर्मा
- (26) गुरु जयल
- (27) Prakash k.
- (28) प्रमोद कुमार सिंह
- (29) नरेश कुमार
- (30) राजेश कुमार सिंह
- (31) अरुण कुमार
- (32) संतोष सिंह
- (33) अमित कुमार सिंह
- (34) संतोष अग्रवाल
- (35) मनीष कुंठ
- (36) कुन्दन सिंह
- (37) गनेश सिंह
- (38) वरुण कुमार
- (39) गोकुल सिंह
- (40) संजय कुमार सिंह
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कार्यालय अंचलाधिकारी, संदेश (भोजपुर)।

पत्रांक 1983/संदेश, दिनांक 08/09/2025

प्रेषक,

अंचलाधिकारी,
संदेश, भोजपुर।

सेवा में,

अनुमंडल पदाधिकारी,
सदर, आरा।

विषय :- अतिक्रमण वाद सं०-06/2025-26 के अनुपालन हेतु शस्त्र बल एवं दण्डाधिकारी उपलब्ध कराने के संबंध में।

महाशय,

उपर्युक्त विषय के संबंध में सादर सूचित करना है कि मौजा-नसरतपुर, थाना नं०-187, खाला सं०-567, खेसरा सं०-2035.2039 व अन्य, रकबा क्रमशः-26 डी०, 44 डी० व अन्य किस्म जमीन गद्दा रैयत अनापाद सर्वसाधारण को अतिक्रमणकारी द्वारा बाउण्ट्री बनाकर अतिक्रमण किया गया है। उक्त अतिक्रमणकारी को अतिक्रमित भूमि से संबंधित साक्ष्य/दस्तावेज प्रस्तुत करने हेतु प्रपत्र। में प्रथम सूचना ज्ञापांक-1008, दिनांक-03.07.25 को एवं द्वितीय सूचना प्रपत्र। में ज्ञापांक-1083, दिनांक-17.07.25 को क्रमशः- दिनांक-16.07.25 एवं 01.08.25 के लिए दी गई, लेकिन अतिक्रमणकारी द्वारा कोई साक्ष्य/दस्तावेज प्रस्तुत नहीं किया गया है। इस कार्यालय के अतिक्रमण वाद सं०-06/2025-26 में अतिक्रमण हटाने हेतु आदेश पारित है। अतिक्रमित स्थल को अतिक्रमण मुक्त करने हेतु प्रपत्र। में सूचना ज्ञापांक-1188, दिनांक-08.08.25 को दिनांक- 22.08.2025 तक दी गई है। लेकिन अतिक्रमणकारी द्वारा अतिक्रमित भूमि को अतिक्रमण मुक्त नहीं किया गया है। पूनः अतिक्रमणकारी को अतिक्रमित स्थल को अतिक्रमण मुक्त करने हेतु प्रपत्र। में ज्ञापांक-1230, दिनांक-25.08.25 से दिनांक-02.09.25 तक अतिक्रमण मुक्त करने को दी गई, परन्तु अब तक अतिक्रमणकारी द्वारा अतिक्रमित स्थल को अतिक्रमण मुक्त नहीं किया गया है। दिनांक 06.09.25 को माननीय मुख्यमंत्री के आरा भोजपुर आगमन के कारण उक्त तिथि को अतिक्रमणमुक्त नहीं की जा सकी। अतः उक्त आलोक में अतिक्रमित स्थल को अतिक्रमण मुक्त करने हेतु दिनांक-15.09.2025 को तिथि निर्धारित की गई है।

अतः भवदीय से अनुरोध है कि उक्त स्थल को अतिक्रमण मुक्त कराने हेतु एक दण्डाधिकारी एवं पुलिस पदाधिकारी के साथ-साथ 100 पुरुष एवं 50 महिला बल की प्रतिनियुक्ति दिनांक-15.09.2025 को समय 11 बजे वर्धित स्थल पर किया जाए साथ ही एक अग्निशामक वाहन भी उपलब्ध कराने की कृपा की जाय। ताकि अतिक्रमित स्थल को अतिक्रमण मुक्त कराया जा सकें।

सादर सूचनार्थ समर्पित।

अनुलग्नक:-यथोक्त।

विश्वासमाजन

08.09.25
अंचलाधिकारी,
संदेश, भोजपुर।

ज्ञापांक 1983 / दिनांक 08/09/2025

प्रतिलिपि:- बालमुकुन्द सिंह, पिता-स्व० रकदु सिंह एवं संतोष सिंह पिता-बालमुकुन्द सिंह, लक्ष्मण सिंह वगै० एवं चामीण जनता, ग्राम-नसरतपुर को सूचनार्थ प्रेषित।

प्रतिलिपि:- थानाध्यक्ष, संदेश से अनुरोध है कि उक्त तिथि को स्थल पर शस्त्र बल के साथ विधि व्यवस्था बनाये रखने हेतु उपस्थित रहने का कष्ट करेंगे।

प्रतिलिपि:- अनुमंडल पुलिस पदाधिकारी, सदर आरा, भोजपुर को सादर सूचनार्थ समर्पित।

प्रतिलिपि:- अपर समाहर्ता, भोजपुर, आरा को सादर सूचनार्थ समर्पित।

प्रतिलिपि:- जिला पदाधिकारी, भोजपुर, आरा को सादर सूचनार्थ समर्पित।



08.09.25
अंचलाधिकारी,
संदेश, भोजपुर।



GPS Map Camera

नसरतपुर, बिहार, भारत 

Fp2x+983, नसरतपुर, बिहार 802352, भारत

Lat 25.451172° Long 84.747988°

09/09/2025 05:31 PM GMT +05:30

Google



GPS Map Camera

नसरतपुर, बिहार, भारत 🇮🇳

Fp2x+983, नसरतपुर, बिहार 802352, भारत

Lat 25.451175° Long 84.74799°

09/09/2025 05:31 PM GMT +05:30

Google

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Annexure-R/8

कार्यालय अंचलाधिकारी, संदेश (भोजपुर)।

अतिक्रमण वाद संख्या - 06 /2025-26

क्रम सं० एवं
तारीख

आदेश एवं पदाधिकारी का हस्ताक्षर

आदेश पर की
गई कार्रवाई
दिप्पणी सहित18.03.25
24.03.25
24.05.25
26.05.25

परिवादी बालमुकुन्द सिंह, पिता-स्व० रकटु सिंह, ग्राम-नसरतपुर से प्राप्त परिवाद जो मोजा-नसरतपुर, थाना संख्या-187, खाता संख्या-567, खेसरा संख्या-2038, 2035 एवं 2039 रकबा क्रमशः- 10 डी०, 26 डी० एवं 44 डी० जो सर्वे खतियान के अनुसार रैयती एवं अनाबाद सर्वसाधारण खाते की भूमि में अतिक्रमण से संबंधित है। उक्त परिवाद की जाँच प्रतिवेदन की मांग संबंधित राजस्व कर्मचारी एवं प्रभारी अंचल निरीक्षक से करते हुए स्थानीय थाना जनता दरबार में दोनों पक्षों को दिनांक 18.03.2025 से सूचना निर्गत करते हुए दिनांक 24.03.2025 को थाना जनता दरबार संदेश में सुनवाई हेतु उपस्थित होने के लिए सूचना निर्गत की गई। दिनांक 24.03.25 को दोनों पक्ष उपस्थित हुए, जिसमें प्रथम पक्ष बालमुकुन्द सिंह द्वारा बताया गया कि खाता संख्या- 274, खेसरा संख्या-2038, रकबा-10 डी० जो कि प्रथम पक्ष की रैयती भूमि है उस खेसरे पर द्वितीय पक्ष के द्वारा मिट्टी भरकर रास्ते का निर्माण किया जा रहा है। जब कि द्वितीय पक्ष द्वारा बताया गया कि प्रथम पक्ष की रैयती भूमि पर उनके द्वारा कोई भी कार्य नहीं किया है। सुनवाई के उपरान्त दोनों पक्षों को मापी के लिए सहमत होने के उपरान्त मापी की तिथि 05.05.2025 को निर्धारित करते हुए दोनों पक्षों को मापी स्थल पर उपस्थित होने हेतु सूचना निर्गत की गई। दिनांक 05.05.2025 को मापी के उपरान्त दोनों पक्षों को दिनांक 24.05.2025 को थाना जनता दरबार में उपस्थित होने हेतु सूचना निर्गत की गई। प्रथम पक्ष उपस्थित हुए द्वितीय पक्ष अनुपस्थित रहे। दिनांक 05.05.2025 को की गई मापी से स्पष्ट है कि प्रथम पक्ष के खेसरा संख्या-2038 जो उनकी रैयती खाते की भूमि है उस पर किसी भी प्रकार का कार्य नहीं किया गया है, परन्तु प्रथम पक्ष स्वयं सहमत नहीं हुए। पूनः परिवादी द्वारा दिये गये परिवाद में अन्य खेसरे 2035 व अन्य को मापी हेतु झापांक 738, दिनांक-23.05.2025 से दोनो पक्षों को मापी स्थल पर दिनांक 02.06.2025 को उपस्थित होने हेतु सूचना निर्गत की गई। पूनः अभिलेख दिनांक 14.06.2025 को रखें।

लेखापित एवं संशोधित।


26.05-25
अंचल अधिकारी
संदेश।

26.05-25
अंचल अधिकारी
संदेश।

14.06.25

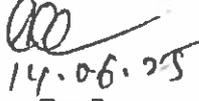
अभिलेख उपस्थापित। परिवादी बालमुकुन्द सिंह, पिता- स्व० रकटु सिंह एवं संतोष सिंह पिता- बालमुकुन्द सिंह ग्राम-नसरतपुर द्वारा दिये गये आवेदन के आलोक में यह अतिक्रमणवादा संघारित किया जा रहा है। उक्त संबंध में राजस्व कर्मचारी एवं प्रभारी अंचल निरीक्षक से



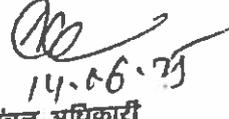
-28-

जाँच प्रतिवेदन एवं अंचल अमीन से मापी प्रतिवेदन प्राप्त करें। अभिलेख दिनांक 16.06.2025 को उपस्थापित करें।

लेखापित एवं संशोधित।


14.06.25

अंचल अधिकारी
संदेश।


14.06.25

अंचल अधिकारी
संदेश।

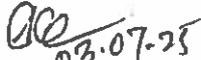
16.06.25
03.07.25

अभिलेख उपस्थापित। राजस्व कर्मचारी एवं प्रभारी अंचल निरीक्षक का जाँच प्रतिवेदन प्राप्त है। प्राप्त जाँच प्रतिवेदन के अनुसार मौजा-नसरतपुर, थाना संख्या-187, खाता संख्या-567, खेसरा संख्या- 2035 एवं 2039 व अन्य रकबा क्रमशः-26 डी0 एवं 44 डी0 व अन्य, भूमिगत सर्वे स्वतियान में अनाबाद सर्व साधारण तथा किस्म जमीन गढ़ा दर्ज है जिस पर मिट्टी भरकर किया गया अतिक्रमण को मुक्त कराया जा सकता है। राजस्व कर्मचारी एवं प्रभारी अंचल निरीक्षक के जाँचोपरान्त अंचल अमीन का मापी प्रतिवेदन प्राप्त है। अंचल अमीन के मापी प्रतिवेदन के अनुसार निम्न व्यक्तियों द्वारा अतिक्रमण की पुष्टि की गई है।

क्रं०	अतिक्रमणकारी व्यक्तियों का नाम	अतिक्रमित रकबा/संरचना	मौजा/थाना सं०	खाता सं०	खेसरा सं०/कुल रकबा/ किस्म जमीन/ रयत
1	लवकुश सिंह, पिता-हरिद्वार सिंह वगी०	4.33 डी0/ गढ़ा भरकर रास्ता	नसरतपुर/1 87	567	2035, 2039 व अन्य /26 डी0, 44 डी0 डी0 व अन्य/ गढ़ा /अनाबाद सर्वसाधारण

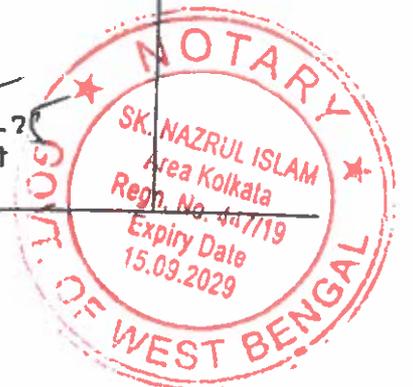
अतः राजस्व कर्मचारी, प्रभारी अंचल निरीक्षक के जाँच प्रतिवेदन एवं अंचल अमीन के मापी प्रतिवेदन के अनुसार उक्त भूमि बिहार सार्वजनिक भूमि अतिक्रमण अधिनियम 1956 की धारा 2 की उपधारा (2) में सार्वजनिक भूमि परिभाषित है। उपरोक्त सभी व्यक्तियों को भूमि के स्वामित्व के संबंध में साक्ष्य/दस्तावेज प्रस्तुत करने के लिए बिहार सार्वजनिक भूमि अतिक्रमण अधिनियम, 1956 की धारा 3 के अधीन प्रपत्र-1 में दिनांक 16/7/25 को अपराहन्... 01:00 बजे के लिए सूचना निर्गत करें। पूनः अभिलेख दिनांक 17/07/25 को उपस्थापित करें।

लेखापित एवं संशोधित।


03.07.25

अंचल अधिकारी
संदेश।


03.07.25
अंचल अधिकारी
संदेश।



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17.07.25

अभिलेख उपास्थापित। सूचना का तामिला प्राप्त है, संतोष कुमार सिंह पिता-हरेन्द्र सिंह उपस्थित हुए। इनका कहना है कि इसी गड्ढे से होकर पूर्व से ग्रामीण आते जाते थे इसलिए सभी ग्रामीणों की सहमती से गड्ढा को भरकर रास्ता को समतल कर दिया गया ताकि सभी ग्रामीणों को आने जाने में कठिनाई ना हो। उक्त भूमि के संबंध में साक्ष्य/दस्तावेज की माँग की गई, परन्तु अतिक्रमणकारी द्वारा कोई स्पष्ट साक्ष्य/दस्तावेज प्रस्तुत नहीं की गई। प्तः सभी पक्षों को दिनांक 01.08.2025 के लिए प्रपत्र-1 में सूचना निर्गत करें।

लेखापित एवं संशोधित।

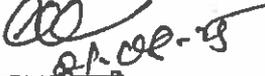

17.07.25
अंचल अधिकारी
संदेश ।

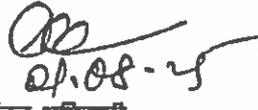

17.07.25
अंचल अधिकारी
संदेश।

01.08.25

अभिलेख उपास्थापित। सूचना का तामिला प्राप्त है। अतिक्रमणकारी अनुपस्थित। अतिक्रमणकारी द्वारा कोई स्पष्ट साक्ष्य/दस्तावेज प्रस्तुत नहीं की गई। अभिलेख आदेश पर रखें।

लेखापित एवं संशोधित।


01.08.25
अंचल अधिकारी
संदेश ।


01.08.25
अंचल अधिकारी
संदेश।



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08.08-25

आदेश

परिवादी बालमुकुन्द सिंह, पिता-स्व० रकटू सिंह एवं संतोष सिंह, पिता-बालमुकुन्द सिंह द्वारा दिये गये आवेदन के आलोक में प्राप्त परिवाद की जाँच संबंधी राजस्व कर्मचारी एवं प्रभारी अंचल निरीक्षक द्वारा की गई, जाँच प्रतिवेदन प्राप्त है। प्राप्त जाँच प्रतिवेदन के अनुसार मौजा-नसरतपुर, थाना सं०-187 अन्तर्गत खाता सं०-274, 567 सेखरा संख्या-2038, 2035, 2039 व अन्य, रकवा क्रमथः-10 डी०, 26 डी०, 44 डी० व अन्य, किस्म रैयती एवं गढ़वा, रैयत सर्वे खतियान के अनुसार रैयती एवं अनाबाद सर्व साधारण दर्ज है, चूकि खेसरा संख्या-2038 रैयती खाते की भूमि है एवं उस खेसरे पर किसी भी प्रकार का निर्माण कार्य नहीं किया गया है उसे छोड़कर अन्य खेसरा जिस पर लवकुश सिंह, पिता-हरिद्वार सिंह वगै० द्वारा गढ़वा को भरकर अतिक्रमण किया गया है। ऐसी स्थिति में अंचल अमीन से मापी कराकर अगर अतिक्रमण हो तो अतिक्रमित स्थल को अतिक्रमण मुक्त कराने हेतु अतिक्रमण वाद की कार्यवाई प्रारंभ की जा सकती है। इस संबंध में अंचल अमीन का मापी प्रतिवेदन प्राप्त। प्राप्त मापी प्रतिवेदन के अनुसार मौजा-नसरतपुर, थाना सं०-187 अन्तर्गत खाता सं०-567 सेखरा संख्या-2035, 2039 व अन्य, रकवा क्रमथः-26 डी०, 44 डी० व अन्य, किस्म गढ़वा रैयत सर्वे खतियान के अनुसार अनाबाद सर्व साधारण है, जिस पर निम्न व्यक्तियों द्वारा अतिक्रमण किया गया है, जिसका विवरण निम्नवत है :-

क्र०	अतिक्रमणकारी व्यक्तियों का नाम	अतिक्रमित रकवा/संरचना	मौजा/थाना सं०	खाता सं०	खेसरा सं०/कुल रकवा/ किस्म जमीन/ रैयत
1	लवकुश सिंह, पिता-हरिद्वार सिंह वगै०	4.33 डी०/ गढ़वा भरकर रास्ता	नसरतपुर/1 87	567	2035, 2039 व अन्य /26 डी०, 44 डी० व अन्य/ गढ़वा★ /अनाबाद सर्वसाधारण

फलतः सम्बद्ध पक्षों को बिहार सार्वजनिक भूमि अतिक्रमण अधिनियम, 1956 की धारा 3 के अर्धीन जो बिहार सार्वजनिक भूमि अतिक्रमण अधिनियम 1956 की धारा 2 की उपधारा (2) में सार्वजनिक भूमि परिभाषित है के तहत प्रपत्र - 1 में इस कार्यालय के ज्ञापक 1.00.8... ..दिनांक 03/07/25.....एवं 10.8.23.....दिनांक 17-07-25..... से उक्त भूमि के स्वामित्व के संबंध में साक्ष्य/दस्तावेज के साथ क्रमशः 16/07/25 एवं 01/08/25..... को उपस्थित होने हेतु सूचना निर्गत की गई। सूचना उपरान्त



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अतिक्रमणकारी उपस्थित हुए परन्तु कोई साक्ष्य/दस्तावेज प्रस्तुत नहीं किये । उपस्थित अतिक्रमणकारी द्वारा बताया गया कि ग्रामीणों की सर्व सहमती से गढ़वा को भरकर समतल किया गया है। इससे स्पष्ट होता है कि सम्बद्ध व्यक्तियों द्वारा सार्वजनिक भूमि पर अतिक्रमण किया गया है। उक्त परिप्रेक्ष्य में सम्बद्ध पक्षों का पक्ष सुनने, हल्का राजस्व कर्मचारी एवं राजस्व अधिकारी के जाँच प्रतिवेदन तथा अंचल अमीन के मापी प्रतिवेदन का अवलोकन तथा सर्वे खतियान के परिशीलन के आधार पर बिहार सार्वजनिक भूमि अतिक्रमण अधिनियम 1956 की धारा 5 की उपधारा (1) के खण्ड C के तहत सुनवाई की गई, सुनवाई के उपरान्त मैं इस निष्कर्ष पर पहुँचता हूँ कि बिहार सार्वजनिक भूमि अतिक्रमण अधिनियम 1956 की धारा 6 (1) के अधीन आदेश पारित करता हूँ जिसे अधिनियम की धारा 2 की उपधारा (5) में यथा परिभाषित सार्वजनिक भूमि पाया गया है, जिसे उपरोक्त व्यक्तियों द्वारा सरकारी भूमि का अतिक्रमण किया गया है। ऐसी स्थिति में बिहार सार्वजनिक भूमि अतिक्रमण अधिनियम 1956 के अन्तर्गत सभी संबंधित अतिक्रमणकारियों को अतिक्रमित भूमि को अतिक्रमण मुक्त करने का बिहार सार्वजनिक भूमि अतिक्रमण अधिनियम 1956 की धारा 6 (1) के तहत आदेश पारित करते हुए आदेश देता हूँ कि दिनांक-...22/8/25..... तक अतिक्रमित स्थल को अतिक्रमण मुक्त करने हेतु बिहार सार्वजनिक भूमि अतिक्रमण अधिनियम, 1956 की धारा-6 की उपधारा (2) के अधीन प्रपत्र II में सूचना निर्गत करें। पूनः अभिलेख दिनांक-...25/8/25..... को उपस्थापित करें।

लेखापित एवं संशोधित।

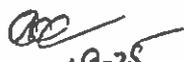

25-08-25
अंचल अधिकारी
संदेश ।


25-08-25
अंचल अधिकारी
संदेश ।

25.08.25

अभिलेख उपस्थापित। दिनांक25/08/25..... तक अतिक्रमणकारियों द्वारा अतिक्रमित स्थल को अतिक्रमण मुक्त नहीं किया गया है। फलतः बिहार सार्वजनिक भूमि अतिक्रमण अधिनियम, 1956 की धारा-6 की उपधारा (2) के अधीन पूनः अतिक्रमणकारियों को दिनांक ...02/09/25..... तक अतिक्रमित स्थल को अतिक्रमण मुक्त करने हेतु प्रपत्र II में सूचना निर्गत करें तथा अभिलेख पूनः दिनांक ...03/09/25..... को उपस्थापित करें।

लेखापित एवं संशोधित।


25-08-25
अंचल अधिकारी
संदेश ।

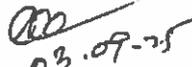



25-08-25
अंचल अधिकारी
संदेश ।

03.09.25

अभिलेख उपस्थापित। दिनांक 02.09.2025 तक अतिक्रमणकारी द्वारा अतिक्रमित स्थल को अतिक्रमण मुक्त नहीं किया गया। अतः अनुमण्डल पदाधिकारी सदर आरा से दिनांक 06.09.2025 को दण्डाधिकारी, पुलिस पदाधिकारी एवं प्रयाप्त मात्रा में पुलिस बल की मांग करे ताकि अतिक्रमित स्थल को अतिक्रमणमुक्त किया जा सके। पूनः दिनांक 08.09.2025 को अभिलेख उपस्थापित करें।

लेखापित एवं संशोधित।


03.09.25
अंचल अधिकारी
संदेश ।

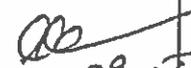

03.09.25
अंचल अधिकारी
संदेश ।

08.09.25

अभिलेख उपस्थापित। दिनांक 06.09.2025 को माननीय मुख्यमंत्री के आरा भोजपुर आगमण के कारण उक्त तिथि को वयस्तता के कारण अतिक्रमित स्थल को अतिक्रमण मुक्त नहीं की जा सकी। पूनः दिनांक 06.09.2025 को अतिक्रमण मुक्त करने हेतु दण्डाधिकारी, पुलिस पदाधिकारी एवं प्रयाप्त मात्रा में पुलिस बल की मांग अनुमण्डल पदाधिकारी सदर आरा से करे। पूनः दिनांक 16.09.2025 को अभिलेख उपस्थापित करें।

लेखापित एवं संशोधित।

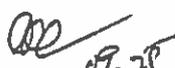

08.09.25
अंचल अधिकारी
संदेश ।


08.09.25
अंचल अधिकारी
संदेश ।

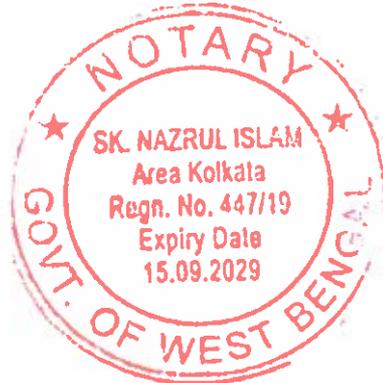
16.09.25
20.09.25

अभिलेख उपास्थापित। आज अतिक्रमणकारी द्वारा स्वयं जे0सी0बी0 की मदद से बनाये गये रास्ते को आंशिक रूप से अतिक्रमण मुक्त किया गया परन्तु आंशिक रूप से शेष रह गया। जिसे पूनः अगली तिथि को अतिक्रमणमुक्त कर दी जायेगी। अभिलेख पूनः 26.09.2025 को रखे।

लेखापित एवं संशोधित।


20.09.25
अंचल अधिकारी
संदेश ।


20.09.25
अंचल अधिकारी
संदेश ।

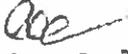


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 15.10.25
 17.10.25

अभिलेख उपास्थापित। अतिक्रमणकारी द्वारा स्वयं जेठरीठवीन एवं मजदूर के माध्यम से बनाते गये गये रास्ते को पूरी तरह से अतिक्रमण मुक्त कर वी गई है। अतः वाद की कार्रवाई समाप्त की जाती है। साथ ही साथ उक्त स्थल पर पुनः अतिक्रमण ना हो इसके लिए धानाध्यक्ष संदेश को पत्र लिखें।

सेखापित एवं संतोषित।


 17.10.25
 अंचल अधिकारी
 संदेश ।


 17-10-25
 अंचल अधिकारी
 संदेश ।

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Annexure E



VIVO V29
Oct 24, 2025 13:31



VIVO V29
Oct 24, 2025 13:31

-35-

Ambarwati



Annexure - I

-36-



VIVO V29
Oct 24, 2025, 13:34

Annexure-I

-37-



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Oct 24, 2025, 13:34

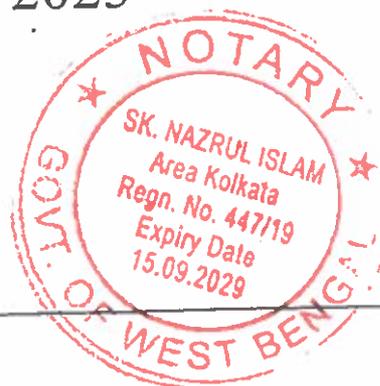
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Annexure - R/9

REPORT OF THE JOINT COMMITTEE
In compliance with the
Order dated 07/08/2025 of the
Hon'ble National Green Tribunal (NGT),
Eastern Zone Bench, Kolkata

In
O.A. No. 126/2025/EZ
In the matter of
Santosh Singh
Versus
State of Bihar and Others.

September, 2025



-3A-

1. Introduction

1.1 With reference to Original Application filed by Santosh Singh resident of Village & Post – Nasratpur, P.S.- Sandesh, Nasratpur, District – Bhojpur, Hon'ble National Green Tribunal has taken up OA No. 126/2025/EZ (Santosh Singh Vs. State of Bihar and Others). The matter is regarding dumping of garbage, debris and sand in the lake of 70 decimal area in Bhojpur District.

1.2 Direction of the Hon'ble NGT, EZ vide order dated 07/08/2025

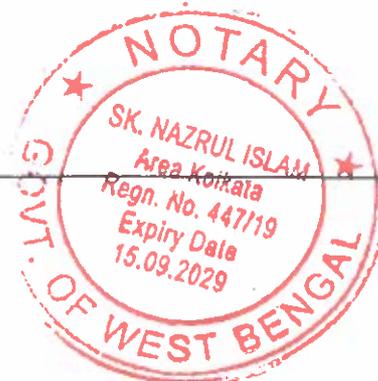
The Hon'ble NGT, EZ vide its order dated 07/08/2025 in O.A. No. 126/2025/EZ in the matter of Santosh Singh Vs. State of Bihar and Others (attached as Annexure – 'A') has directed as under: -

"12. Considering the allegations made, we deem it appropriate to constitute a Fact Finding Committee comprising of the following Members:-

- i. District Magistrate, District – Bhojpur, Bihar or his representative not below the rank of Additional District Magistrate (ADM);***
- ii. Senior Scientist, Central Pollution Control Board (CPCB); and***
- iii. Senior Scientist, Bihar State Pollution Control Board (BSPCB)***

13. The Committee shall visit the site in question and thereafter submit a Fact Finding Report on affidavit within four weeks with regard to the allegations made in the Original Application.

14. The District Magistrate, District – Bhojpur, Bihar shall be the Nodal office for all logistic purposes and for filing the Fact finding Report on affidavit."



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1.3 Constitution and Meeting of Joint Committee

The 1st meeting of the Joint Committee, constituted as per the Hon'ble NGT Order dated 07/08/2025 in the matter of O.A. No 126/2025/EZ (Santosh Singh Vs. State of Bihar and Others) was held on 28th August 2025 at 11:00 AM through Video Conferencing.

As per order issued by office of Bhojpur Collectorate, Arrah vide Memo No. 2370/Law, Arrah dated: 28.08.2025, in compliance of the order dated 07.08.2025 passed by the National Green Tribunal Eastern Zone Bench, Kolkata in O.A. No. 126/2025/EZ (Santosh Singh vs State of Bihar and others), a Fact Finding Committee was constituted with following nominated officials-

1. Dr. Shashi Shekhar, Additional District Magistrate, Bhojpur-Arrah, Bihar
2. Shri Sukhendu Biswas, Scientist 'B', Central Pollution Control Board (CPCB), Regional Directorate, Kolkata
3. Shri Nalini Mohan Singh, Scientist, Bihar State Pollution Control Board (BSPCB), Patna

Sri S Biswas, Sc. 'B', CPCB, Kolkata welcomed all the committee members and briefly apprised the matter concerning large-scale garbage and debris has been dumped in the lake and sand is also been dumped into the pond with the intent to encroach the said pond. The pond is located in the Village & Post - Nasratpur, P.S.- Sandesh, District - Bhojpur having Khasra No. 2035 and 2039 admeasuring area of 70 decimals and is recorded as "Gaddha" in the revenue records and is in use as a pond since many decades and is used for conservation, drinking water, storage, recharging of ground water and for religious purposes in the village.

Directive from the Hon'ble NGT was highlighted stating that the Committee shall visit the site in question and thereafter submit a 'Fact Finding Report' on Affidavit within **four weeks** with regard to the allegations made in the



- 4X -

Original Application. The District Magistrate, District – Bhojpur, Bihar - 802301 has been impleaded as the **Nodal Officer** for all logistic purposes and for filing the 'Fact Finding Report' on Affidavit.

Based on the deliberations of Mr. Nalini Mohan Singh, Scientist from Bihar State Pollution Control Board, the following decisions were made;

- The Joint Committee constituted by Hon'ble NGT will visit the alleged site on 2nd and 3rd September 2025.
- BDO/ Circle Officer was requested to be present during site inspection.
- Need to ascertain whether alleged site belongs to Govt. Land or Private Land.
- BDO/Circle Officer was requested to provide the information regarding initial measurement of the alleged site.
- Inspection will determine whether fresh waste is currently being dumped or if only legacy waste is present.
- The status of door-to-door waste collection in the concerned block will be reviewed.

The MoM of the said meeting is attached as **Annexure – 'B'**.

2. Site Visit

2.1 The Joint Committee carried out the site visit on 03/09/2025 to ascertain factual status as stated in the petition copy. The Joint Committee undertook visit of the site in question, interacted with the Local Administrations, Villagers, and Stakeholders etc. The committee members informed the petitioner about the alleged site visit, but he was not present during the site visit. During the inspection, the committee members also went to his house but the house was locked and no one was present there, although other villagers were present at the time.

The Inspection Team comprised of the following officials:

- a) Dr. Shashi Shekhar, Additional District Magistrate (ADM), Bhojpur-Arrah, Bihar
- b) Shri Sukhendu Biswas, Scientist 'B', Central Pollution Control Board (CPCB), Regional Directorate, Kolkata



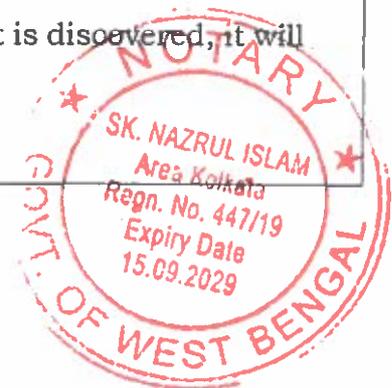
- 4X -

- c) Shri Nalini Mohan Singh, Scientist, Bihar State Pollution Control Board (BSPCB), HO-Patna
- d) Shri Arun Kumar, Circle Officer (CO), Sandesh, Bhojpur, Bihar
- e) Shri Chandan Kumar, Block Development Officer (BDO), Sandesh, Bhojpur, Bihar
- f) Shri Navneet Kumar Sinha, Revenue Officer (RO), Sandesh, Bhojpur, Bihar

2.2 Observations:

During the inspection, the joint committee observed the following facts:

- a) The alleged pond is located in the Village & Post Nasratpur, P.S.- Sandesh, District - Bhojpur, with Khasra No. 2035 and 2039 have a total area of 70 decimals.
- b) Approximately 400 villagers are located in the vicinity of the pond, which is officially called 'Gaddha' in the Government Revenue record.
- c) An old dumping of legacy waste (about 4-5 truckloads) was found at the Gaddha (Pond) bank of Khasra 2039, with an approximate size of 30 feet X 12 feet. As informed by the villagers and the concerned department, no fresh waste is being dumped at the alleged site. Measures have been taken by the local authority to eliminate the legacy waste. In addition, the ADM has informed and instructed the BDO, Sandesh, to ensure that the legacy waste is removed on a priority basis and at the earliest.
- d) A peripheral concreted road was observed surrounding the 'Gaddha' (pond); however, to create a shortcut between the two areas of the 'Gaddha' (pond), the local villagers constructed an unpaved connecting road in the area on the portions of Khasra No 2035 & 2037 in between Khasra No 2035 and 2039 (**certified map attached as Annexure - 'C'**). ADM let CO Sandesh know that there will be a single Gaddha (pond) and no encroaching will be allowed. If any encroachment is discovered, it will be resolved.



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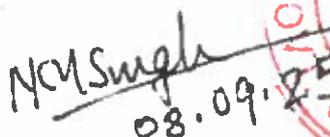
- e) During the inspection, it was learned that the Circle Office had already inspected the alleged area along with the Revenue Inspector, Circle Inspector and Circle Amin. The investigation and subsequent measurement report (attached as Annexure - 'D') revealed that some areas of Draft 2035, 2037 and 2039, which are mainly "raiyaati and uncultivated government plots", have been encroached upon by filling and leveling. The report further states that if the encroachment and cleaning is not completed by 02/09/2025, the concerned offices will vacate and clean in the presence of the police on 06/09/2025.

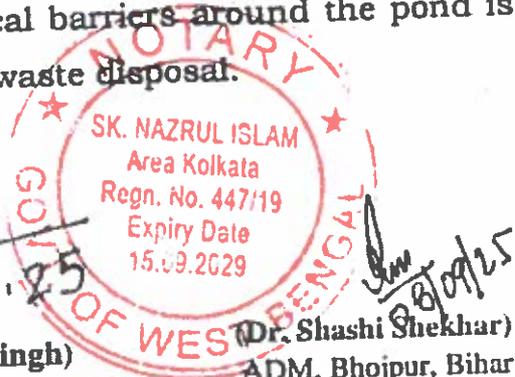
3. Recommendations

The Joint Committee's observations during the site visit on 03/09/2023, have led to the suggestion of:

- It is recommended to the Local Authorities to dispose Solid Wastes as per **Sub Rule 15** of Solid Waste Management (SWM) Rules 2016.
 - Prioritizing the removal of legacy waste is necessary. Accordingly, the local authority, with the help of the concerned offices, will complete the eradication of the legacy waste as soon as possible.
- Instructions can be given to the Local Authorities or the concerned department to ensure that no waste accumulates in the water bodies in the future.
- To recharge the groundwater and enhance its aesthetic appeal, it is necessary to revive the Gaddha (pond) into a suitable one. Chairs can be placed around the pond for this purpose.
- The installation of fences and physical barriers around the pond is necessary to prevent easy access for waste disposal.


 (Sukhendu Biswas)
 Scientist B
 CPCB, RD Kolkata


 08.09.25
 (Nalini Mohan Singh)
 Scientist,
 BSPCB, Patna


 Dr. Shashi Shekhar
 ADM, Bhojpur, Bihar
 Nodal Officer

Item No.02

Court No.1

**BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA
(THROUGH PHYSICAL HEARING WITH HYBRID MODE)**

Original Application No.126/2025/EZ

Santosh Singh

Applicant(s)

Versus

State of Bihar & Ors.

Respondent(s)

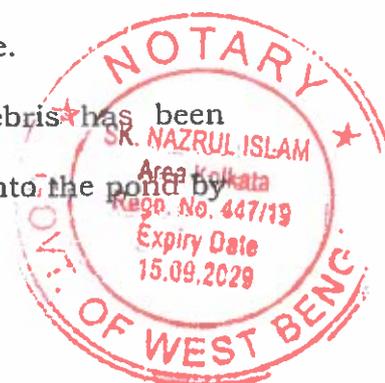
Date of hearing: 07.08.2025

**CORAM: HON'BLE MR. JUSTICE B. AMIT STHALEKAR, JUDICIAL MEMBER
HON'BLE DR. SATYAGOPAL KORLAPATI, EXPERT MEMBER**

For Applicant(s) : Mr. Prakash Pandey, Advocate (in Virtual Mode)

ORDER

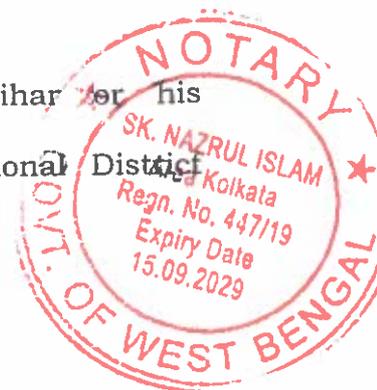
1. Heard Mr. Prakash Pandey, learned Counsel present (in Virtual Mode) for the Applicant.
2. The Applicant, Santosh Singh is stated to be a resident of Village & Post – Nasratpur, P.S.- Sandesh, Nasratpur, District – Bhojpur, Bihar. He has filed the present Original Application stating that there is a pond located in the Village & Post – Nasratpur, P.S.- Sandesh, District – Bhojpur having Khasra No. 2035 and 2039 admeasuring area of 70 decimal and is recorded as “Gaddha” in the revenue records and is in use as a pond since many decades and is used for conservation, drinking water, storage, recharging of ground water and for religious purposes in the village.
3. The allegation is that large-scale garbage and debris has been dumped in the lake and sand is also been dumped into the pond by



- 45 -

4. It is stated that the Applicant has also submitted an RTI Application before the Circle Office, District – Bhojpur, Bihar vide his application dated 15.11.2025 but no information has been provided to him.
5. Matter requires consideration.
6. Issue notice to the Respondents, returnable within four weeks.
7. Mr. Surendra Kumar, learned Counsel who is present in Court, accepts notice on behalf of the Respondent Nos.1, 4 and 5, State Respondents, Government of Bihar.
8. Mr. Ashok Prasad, learned Counsel appearing (in Virtual Mode), accepts notice on behalf of the Respondent No.2, Central Pollution Control Board.
9. Ms. Amrita Pandey, learned Counsel appearing (in Virtual Mode), accepts notice on behalf of the Respondent No.3, Bihar State Pollution Control Board.
10. Issue notice to the Respondent Nos.6 to 11, private respondents, returnable within four weeks.
11. All the Respondents shall file their counter-affidavits within four weeks.
12. Considering the allegations made, we deem it appropriate to constitute a Fact Finding Committee comprising of the following Members:-

- i. District Magistrate, District – Bhojpur, Bihar for his representative not below the rank of Additional District



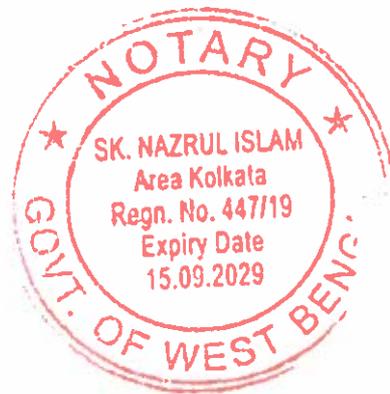
- 48 -

13. The Committee shall visit the site in question and thereafter submit a Fact Finding Report on affidavit within four weeks with regard to the allegations made in the Original Application.
14. The District Magistrate, District – Bhojpur, Bihar shall be the Nodal office for all logistic purposes and for filing the Fact finding Report on affidavit.
15. The Counsel for the Applicant shall serve e-copy/soft copy of the Original Application along with all its annexures upon Mr. Surendra Kumar, Mr. Ashok Prasad and Ms. Amrita Pandey, learned Counsel for the Respondents within 24 hours.
16. **List on 11.09.2025.**

.....
B. Amit Sthalekar, JM

.....
Dr. Satyagopal Korlapati, EM

August 07, 2025,
Original Application No.126/2025/EZ
OM



Minutes of the 1st Meeting of the Joint Committee constituted in compliance to the NGT order dated 07/08/2025 in matter O.A. No 126/2025/EZ (Santosh Singh Vs. State of Bihar and Others)

The 1st meeting of the Joint Committee, constituted as per the Hon'ble NGT Order dated 07/08/2025 in the matter of O.A. No 126/2025/EZ (Santosh Singh Vs. State of Bihar and Others) was held on 28th August 2025 at 11:00 AM through Video Conferencing.

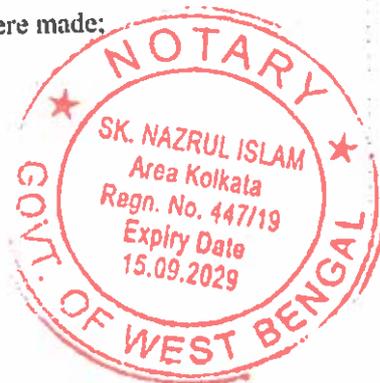
As per order issued by office of Bhojpur Collectorate, Arrah vide Memo No2370/Law, Arrah dated: 28.08.2025, in compliance of the order dated 07.08.2025 passed by the National Green Tribunal Eastern Zone Bench, Kolkata in OA No-126/2025/EZ Santosh Singh vs State of Bihar and others, a Fact Finding Committee was constituted with following nominated officials-

1. Dr. Shashi Shekhar, Additional District Magistrate, Bhojpur-Arrah, Bihar (Mob. 9473191233)
2. Shri Sukhendu Biswas, Scientist 'B', Central Pollution Control Board (CPCB), Regional Directorate, Kolkata (Mob. 9831056571)
3. Shri Nalini Mohan Singh, Scientist, Bihar State Pollution Control Board (BSPCB), Patna (Mob. 7485808262)

Sri S Biswas, Sc. 'B', CPCB, Kolkata welcomed all the committee members and briefly apprised the matter concerning large-scale garbage and debris has been dumped in the lake and sand is also been dumped into the pond with the intent to encroach the said pond. The pond is located in the Village & Post – Nasratpur, P.S.- Sandesh, District – Bhojpur having Khasra No. 2035 and 2039 admeasuring area of 70 decimal and is recorded as "Gaddha" in the revenue records and is in use as a pond since many decades and is used for conservation, drinking water, storage, recharging of ground water and for religious purposes in the village.

Directive from the Hon'ble NGT was highlighted stating that the Committee shall visit the site in question and thereafter submit a 'Fact Finding Report' on Affidavit within four weeks with regard to the allegations made in the Original Application. The District Magistrate, District – Bhojpur-Arrah, Bihar has been impleaded as the Nodal Officer for all logistic purposes and for filing the 'Fact Finding Report' on Affidavit.

Based on the deliberations of Mr. Nalini Mohan Singh, Scientist from Bihar State Pollution Control Board, the following decisions were made:

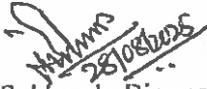


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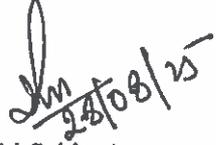
- The Joint Committee constituted by Hon'ble NGT will visit the alleged site on 2nd and 3rd September 2025.
- BDO/ Circle Officer was requested to be present during site inspection.
- Need to ascertain whether alleged site belongs to Govt. Land or Private Land.
- BDO/ Circle Officer was requested to provide the information regarding initial measurement of the alleged site.
- Inspection will determine whether fresh waste is currently being dumped or if only legacy waste is present.
- The status of door-to-door waste collection in the concerned block will be reviewed.

The representative official from the office of the District Magistrate, Bhojpur-Arrah, Bihar, assured to arrange all necessary logistics for the inspection of the alleged site.

The meeting ended with thanks to and from the Chair.

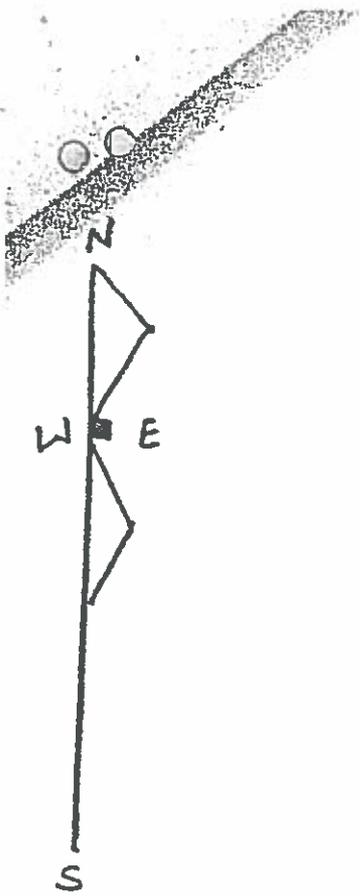

(Sukhendu Biswas)
Scientist 'B'
CPCB, RD, Kolkata


(Nalini Mohan Singh)
Scientist,
BSPCB, Patna


(Dr. Sashi Sekhar)
ADM, Bhojpur-Arrah &
Nodal Officer
(SHASHI SHEKHAR)



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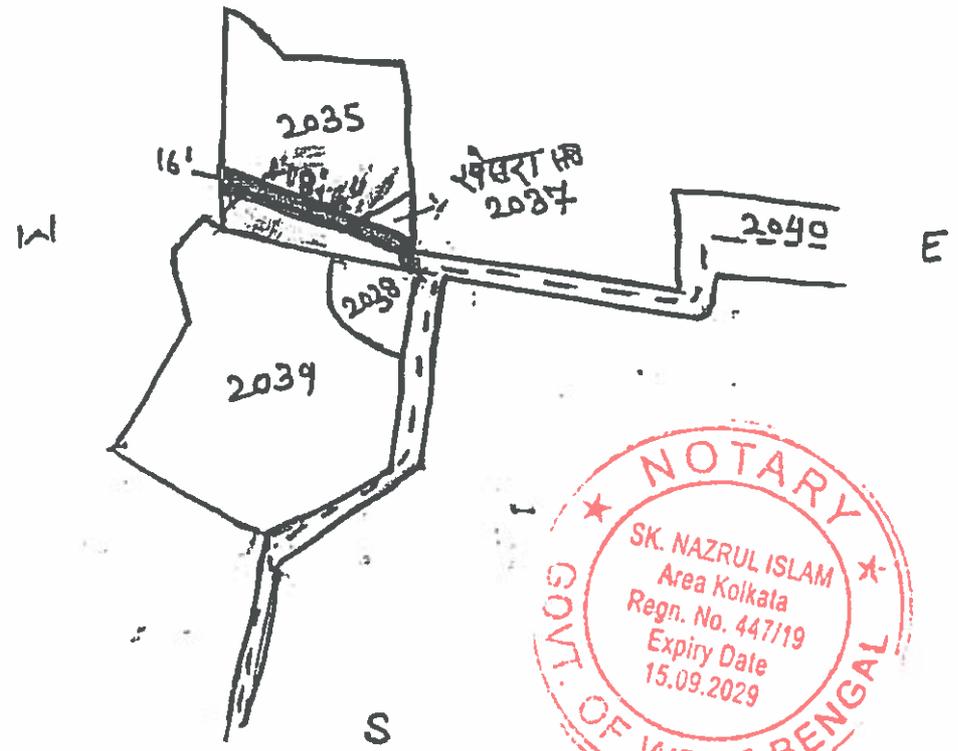
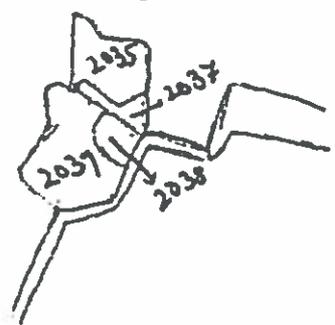


মৌজা - নসরতপুর
 খাতা নং - 567
 খেতরা নং - 2035, 2038, 2039
 2040
 সন - 1970-71 খে
 রাজস্ব থা - আরা
 অঞ্চল - মেদেয়া

গজরী নকশা

ড্রেস ম্যাপ

Annexure# C



09.06.25

আফিফারাজ
 অঞ্চল অগ্রীম লাইসেন্সার,
 নসরতপুর

উমেরা কুশার
 অঞ্চল অগ্রীম হাফেয়া
 মেদেয়া

कार्यालय अंचलाधिकारी, संदेश (मोजपुर)।

पत्रांक .1.9.5.9./संदेश, दिनांक ...0.1.1..09./2025

प्रेषक,

अंचलाधिकारी,
संदेश, मोजपुर।

सेवा में,

अपर समाहर्ता,
मोजपुर, आरा।

विषय :-

OA No-126/2025/EZ संतोष सिंह बनाम बिहार राज्य सरकार एवं अन्य से संबंधित प्रतिवेदन के संबंध में।

प्रसंग:-

जिला विधि प्रशाखा का पत्रांक-2405/विधि, दिनांक-30/08/2025

महाराय,

उपर्युक्त विषयक एवं प्रासंगिक पत्र के संबंध में सादर सूचित करना है कि परिवारी बालमुकुन्द सिंह, पिता-स्व0 रकटू सिंह, ग्राम-नसरतपुर से प्राप्त परिवार जो मौजा-नसरतपुर, थाना संख्या-187, खाता संख्या-567, खेसरा संख्या-2038, 2035 एवं 2039 रकबा क्रमशः- 10 डी0, 26 डी0 एवं 44 डी0 जो सर्व स्वतियान के अनुसार रैयती एवं अनाबाद सर्वसाधारण खाते की भूमि में अतिक्रमण से संबंधित है। उक्त परिवार की जाँच प्रतिवेदन की मांग संबंधित राजस्व कर्मचारी एवं प्रभारी अंचल निरीक्षक से करते हुए स्थानीय थाना जनता दरबार में दोनों पक्षों को दिनांक 18.03.2025 से सूचना निर्गत करते हुए दिनांक 24.03.2025 को थाना जनता दरबार संदेश में सुनवाई हेतु उपस्थित होने के लिए सूचना निर्गत की गई। दिनांक 24.03.25 को दोनों पक्ष उपस्थित हुए, जिसमें प्रथम पक्ष बालमुकुन्द सिंह द्वारा बताया गया कि खाता संख्या- 274, खेसरा संख्या-2038, रकबा-10 डी0 जो कि प्रथम पक्ष की रैयती भूमि है उस खेसरे पर द्वितीय पक्ष के द्वारा मिट्टी मरकर रास्ते का निर्माण किया जा रहा है। जब कि द्वितीय पक्ष द्वारा बताया गया कि प्रथम पक्ष की रैयती भूमि पर उनके द्वारा कोई भी कार्य नहीं किया है। सुनवाई के उपरान्त दोनों पक्षों को मापी के लिए सहमत होने के उपरान्त मापी की तिथि 05.05.2025 को निर्धारित करते हुए दोनों पक्षों को मापी स्थल पर उपस्थित होने हेतु सूचना निर्गत की गई। दिनांक 05.05.2025 को मापी के उपरान्त दोनों पक्षों को दिनांक 24.05.2025 को थाना जनता दरबार में उपस्थित होने हेतु सूचना निर्गत की गई। प्रथम पक्ष उपस्थित हुए द्वितीय पक्ष अनुपस्थित रहे। दिनांक 05.05.2025 को की गई मापी से स्पष्ट है कि प्रथम पक्ष के खेसरा संख्या-2038 जो उनकी रैयती खाते की भूमि है उस पर किसी भी प्रकार का कार्य नहीं किया गया है, परन्तु प्रथम पक्ष स्वयं सहमत नहीं हुए। पूनः परिवारी द्वारा दिये गये परिवार में अन्य खेसरे 2035 व अन्य को मापी हेतु झापांक 738, दिनांक-23.05.2025 से दोनों पक्षों को मापी स्थल पर दिनांक 02.06.2025 को उपस्थित होने हेतु सूचना निर्गत की गई। परिवारी बालमुकुन्द सिंह, पिता- स्व0 रकटू सिंह एवं संतोष सिंह पिता- बालमुकुन्द सिंह ग्राम-नसरतपुर द्वारा दिये गये आवेदन के आलोक में अतिक्रमणवाद 06/2025-26 संघारित किया गया। उक्त संबंध में राजस्व कर्मचारी एवं प्रभारी अंचल निरीक्षक से जाँच प्रतिवेदन एवं अंचल अमीन से मापी प्रतिवेदन की मांग की गई। राजस्व कर्मचारी एवं प्रभारी अंचल निरीक्षक का जाँच प्रतिवेदन प्राप्त है। प्राप्त जाँच प्रतिवेदन के अनुसार मौजा-नसरतपुर, थाना संख्या-187, खाता संख्या-567, खेसरा संख्या- 2035 एवं 2039 व अन्य रकबा क्रमशः- 26 डी0



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एवं 4.4 डी0 व अन्य, भूमि गत सर्वे खतियान में अनाबाद सर्व साधारण तथा किस्म जमीन गढ़ा दर्ज है जिस पर मिट्टी भरकर किया गया अतिक्रमण को मुक्त कराया जा सकता है। राजस्व कर्मचारी एवं प्रभारी अंचल निरीक्षक के जाँचोपरान्त अंचल अमीन का मापी प्रतिवेदन प्राप्त है। अंचल अमीन के मापी प्रतिवेदन के अनुसार निम्न व्यक्तियों द्वारा अतिक्रमण की पुष्टि की गई है।

क्र०	अतिक्रमणकार की व्यक्तियों का नाम	अतिक्रमित रकवा/संरचना	मौजा/थाना सं०	खाता सं०	खेसरा सं०/कुल रकवा/ किस्म जमीन/ रैयत
1	लवकुश सिंह, पिता-हरिद्वार सिंह बगै०	4.33 डी0/ गढ़ा भरकर रास्ता	नसरतपुर/ 187	567	2035, 2039 व अन्य /26 डी0, 4.4 डी0 डी0 व अन्य/ गढ़ा /अनाबाद सर्वसाधारण

अतः राजस्व कर्मचारी, प्रभारी अंचल निरीक्षक के जाँच प्रतिवेदन एवं अंचल अमीन के मापी प्रतिवेदन के अनुसार उक्त भूमि बिहार सार्वजनिक भूमि अतिक्रमण अधिनियम 1956 की धारा 2 की उपधारा (2) में सार्वजनिक भूमि परिभाषित है। उपरोक्त सभी व्यक्तियों को भूमि के स्वामित्व के संबंध में साक्ष्य/दस्तावेज प्रस्तुत करने के लिए बिहार सार्वजनिक भूमि अतिक्रमण अधिनियम, 1956 की धारा 3 के अधीन प्रपत्र-1 में इस कार्यालय के ज्ञापांक 1008/ दिनांक-03.07.2025 एवं ज्ञापांक-1083/ दिनांक 17.07.2025 से उक्त भूमि के स्वामित्व के संबंध में साक्ष्य/दस्तावेज के साथ क्रमशः 16.07.2025 एवं 01.08.2025 को उपस्थित होने हेतु सूचना निर्गत की गई। सूचना उपरान्त अतिक्रमणकारी उपस्थित हुए परन्तु कोई साक्ष्य/दस्तावेज प्रस्तुत नहीं किये। उपस्थित अतिक्रमणकारी द्वारा बताया गया कि ग्रामीणों की सर्व सहमती से गढ़ा को भरकर समतल किया गया है। इससे स्पष्ट होता है कि सम्बद्ध व्यक्तियों द्वारा सार्वजनिक भूमि पर अतिक्रमण किया गया है। उक्त परिप्रेक्ष्य में सम्बद्ध पक्षों का पक्ष सुनने, हल्का राजस्व कर्मचारी एवं प्रभारी अंचल निरीक्षक के जाँच प्रतिवेदन तथा अंचल अमीन के मापी प्रतिवेदन का अवलोकन तथा सर्वे खतियान के परिशीलन के आधार पर बिहार सार्वजनिक भूमि अतिक्रमण अधिनियम 1956 की धारा 5 की उपधारा (1) के खण्ड C के तहत सुनवाई की गई, सुनवाई के उपरान्त अधोहस्ताक्षरी इस निष्कर्ष पर पहुँचते हैं कि बिहार सार्वजनिक भूमि अतिक्रमण अधिनियम 1956 की धारा 2 की उपधारा (5) में यथा परिभाषित सार्वजनिक भूमि पाया गया है, जिसे उपरोक्त व्यक्तियों द्वारा सरकारी भूमि का अतिक्रमण किया गया है। ऐसी स्थिति में बिहार सार्वजनिक भूमि अतिक्रमण अधिनियम 1956 के अन्तर्गत सभी संबंधित अतिक्रमणकारियों को अतिक्रमित भूमि को अतिक्रमण मुक्त करने का बिहार सार्वजनिक भूमि अतिक्रमण अधिनियम 1956 की धारा 6 (1) के तहत आदेश पारित करते हुए दिनांक-22.08.25 तक अतिक्रमित स्थल को अतिक्रमण मुक्त करने हेतु बिहार सार्वजनिक

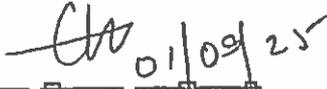


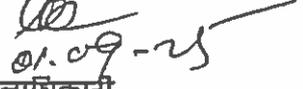
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भूमि अतिक्रमण अधिनियम, 1956 की धारा-6 की उपधारा (2) के अधीन प्रपत्र II में सूचना निर्गत की गई थी। दिनांक 25.08.2025 तक अतिक्रमणकारियों द्वारा अतिक्रमित स्थल को अतिक्रमण मुक्त नहीं किया गया है। फलतः बिहार सार्वजनिक भूमि अतिक्रमण अधिनियम, 1956 की धारा-6 की उपधारा (2) के अधीन पूनः अतिक्रमणकारियों को दिनांक 02.09.2025 तक अतिक्रमित स्थल को अतिक्रमण मुक्त करने हेतु प्रपत्र II में सूचना निर्गत की गई। दिनांक-02.09.2025 तक अगर अतिक्रमणकारी द्वारा अतिक्रमण मुक्त नहीं किया जाता है तो पुलिस पदाधिकारी एवं दण्डाधिकारी की उपस्थिति में दिनांक 06.09.2025 को अतिक्रमण हटा दिया जाएगा।

प्रतिवेदन सादर सूचनार्थ समर्पित।

- अनुलग्नक:-1.अतिक्रमणवाद 06/25-26 का अभिलेख।
2.थाना जनता दरबार का अभिलेख।
3-RTI का प्रतिवेदन।

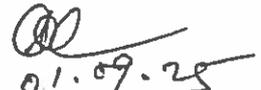

01/09/25
प्रखण्ड विकास पदाधिकारी
संदेश।

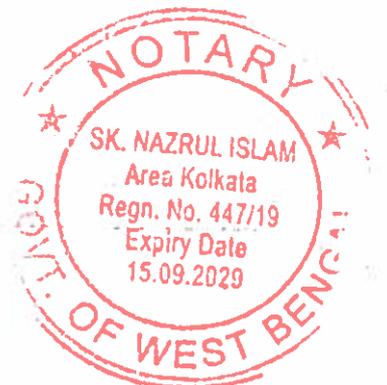
विश्वासभाजन

01.09-25
अंचलाधिकारी,
संदेश, भोजपुर।

ज्ञापांक/संदेश, दिनांक/...../2025

- प्रतिलिपि:-उप समाहर्ता भूमि सुधार सदर आरा, भोजपुर को सादर सूचनार्थ समर्पित।
प्रतिलिपि:-प्रभारी पदाधिकारी, जिला विधि प्रशाखा, भोजपुर, आरा को सादर सूचनार्थ समर्पित।
प्रतिलिपि:-अनुमण्डल पदाधिकारी सदर आरा, भोजपुर को सादर सूचनार्थ समर्पित।
प्रतिलिपि:-जिला पदाधिकारी, भोजपुर, आरा को सादर सूचनार्थ समर्पित।

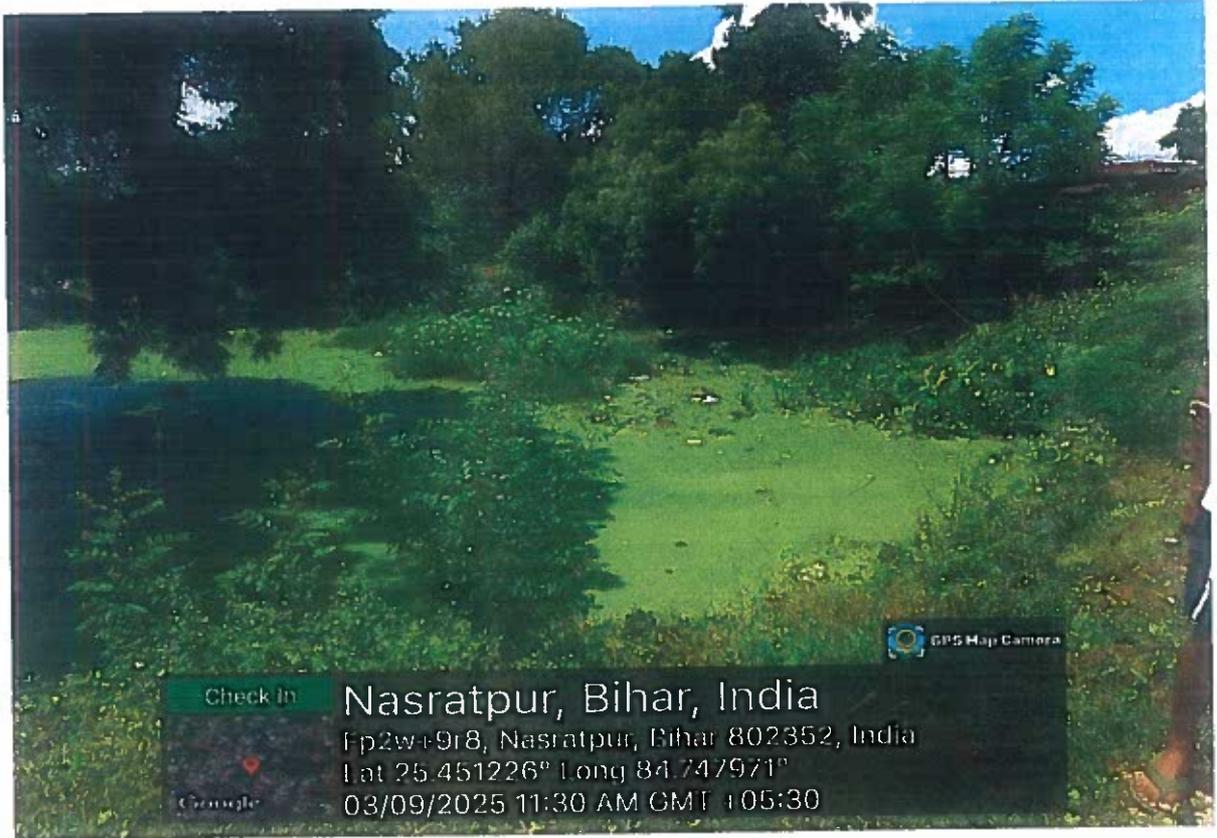

01/09/25
प्रखण्ड विकास पदाधिकारी
संदेश।


01.09.25
अंचलाधिकारी,
संदेश, भोजपुर।



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Photographs

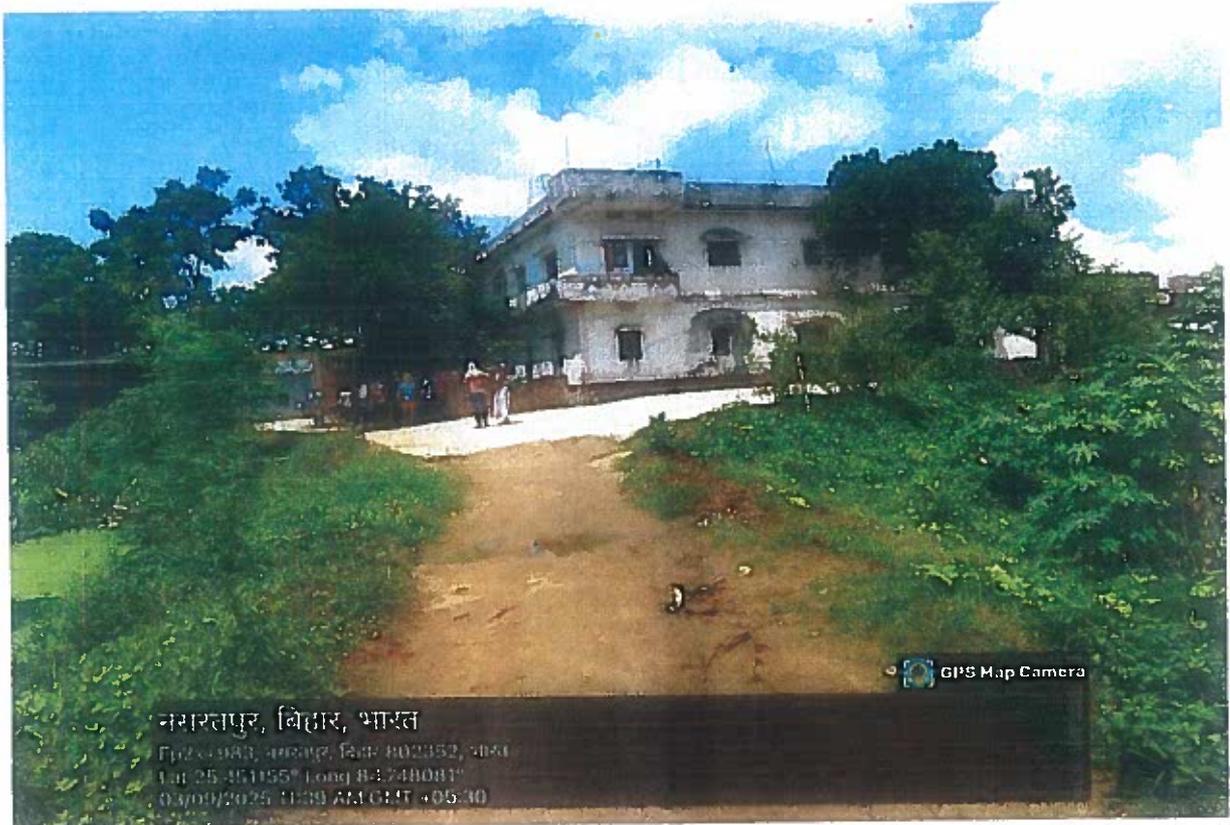


Alleged pond (Khasra No. 2039)



Alleged pond (Khasra 2035)

NOTARY
 NAZRUL ISLAM
 Area Kolkata
 Regn. No. 447/19
 Expiry Date
 15.09.2029
 GOVT. OF WEST BENGAL



Unpaved connecting road in the area on the portions of Khasra No. 2035 & 2037 in between Khasra No. 2035 and 2039

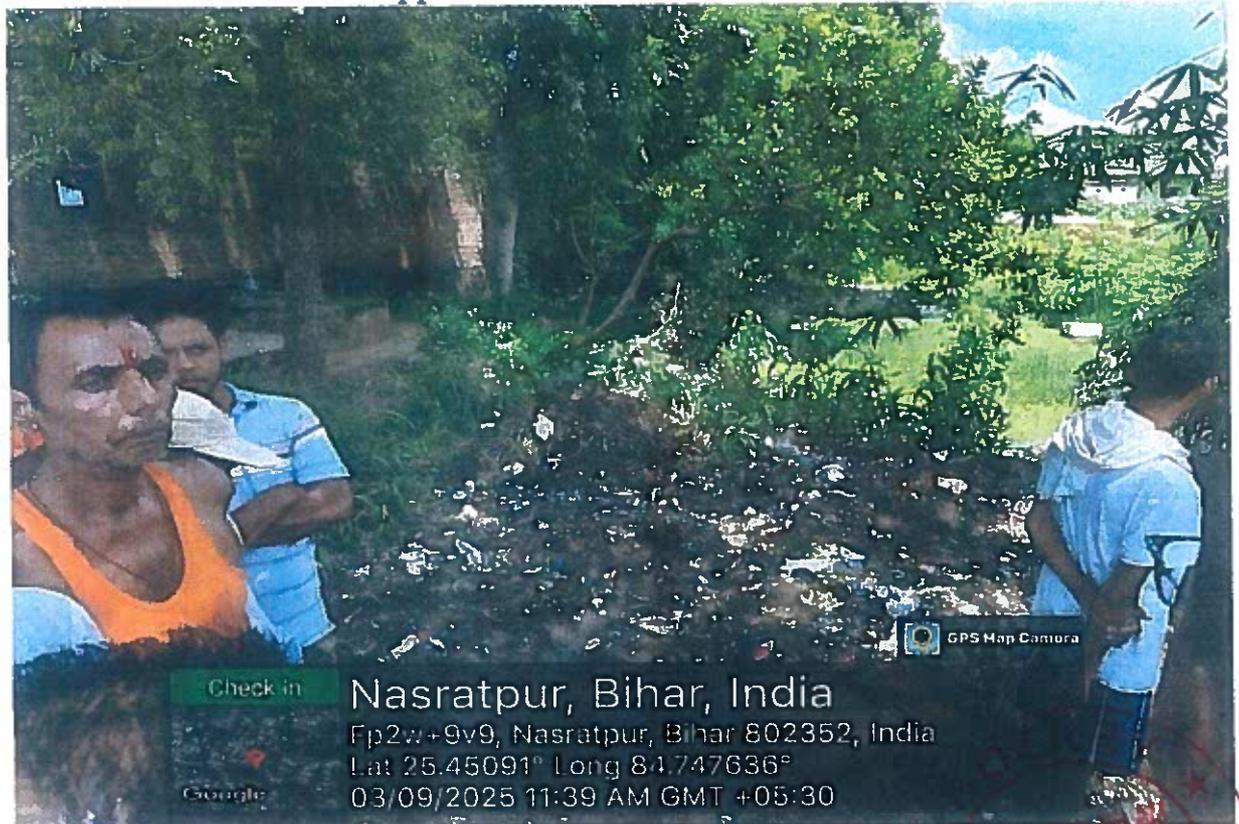


Joint Committee with Local Administrations and local villagers during field inspection

LIBRARY
ABUL ISLAM
Kolkata
No. 447/19
Entry Date
15.09.2029
OF WEST BENGAL



An old dumping of legacy waste at the Gaddha (Pond) bank of Khasra No. 2039, with an approximate size of 30 feet x 12 feet



~ ~ End ~ ~

